

NHRC sends notices to UP govt over bonded labour incident in Muzaffarnagar

STATESMAN NEWS SERVICE

Lucknow, 2 July

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the reports about 12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a factory in the Muzaffarnagar district.

The Commission on Thursday has issued notices to the state Chief Secretary and DGP, calling for a detailed report on the matter within two weeks. In the notice, the Commission, has directed the Muzaffarnagar District Magistrate to inquire into the matter as per the Standard Operating Procedure of the Ministry of Labour and Employment and the Bonded Labour System (Abolition) Act, 1976.

The Commission also directs immediate registration of labourers on the e-Shram Portal as per its Advisory 2.0 dated 8 December, 2021. Reportedly, one of the labourers managed to escape from the factory and a complaint was

filed with the Titawi Police Station, leading to the rescue of the other labourers. Their medical examination disclosed multiple injuries, including bruises, cuts, fractures and signs of prolonged physical abuse. Reportedly, the police found that one person has also died. The investigations are on to ascertain if there were more deaths.

According to the media report carried on 25 June 2026, the victims belonged to different states, including Uttar Pradesh, Bihar, Uttarakhand, Rajasthan, Haryana, Chhattisgarh, Jharkhand and a few from Nepal.

Reportedly, they were lured from railway stations, bus stands and other public places on the pretext of providing employment, regular wages, food and accommodation.

After reaching the factory, their mobile phones and identity documents were allegedly confiscated, preventing them from contacting their families.

Allegedly, pit bull dogs were used to intimidate the labourers and prevent them from escaping.

NHRC takes tough note of selling 're-labelled' expired food products

MANIKANT MISHRA
TRIBUNE NEWS SERVICE

NEW DELHI, JULY 2

The National Human Rights Commission (NHRC) has taken cognisance of allegations that expired packaged food and beverages were being re-labelled and pushed back into the market from a premises in Delhi's Okhla area. It has directed six authorities, including the Centre, FSSAI and Delhi Police, to submit an action taken report (ATR) within two weeks.

Acting under Section 12 of the Protection of Human Rights Act, 1993, the Commission issued notices to the Ministry of Food Processing Industries, Food Safety and Standards Authority of India, Ministry of Health and Family Welfare, Delhi Food Safety Department, Commissioner of Police, South East Delhi.

The authorities have been asked to investigate the allegations and report back to the Commission within two weeks.

The action follows a complaint alleging that expired packaged food and consumer products were being tampered with by removing or concealing original expiry dates and affixing fabricated labels carrying fake expiry dates and product details before reintroducing them into the market. The complaint mentions several packaged food and beverage

brands and alleges that the products were subjected to fraudulent re-labelling. The Commission observed that, if established, such organised tampering amounts to a grave act of food fraud involving deception, misbranding and misrepresentation. It noted that the alleged practice could compromise consumer safety,

Directs six authorities to submit action taken report within two weeks

COMMISSION ISSUES NOTICES

■ Acting under Section 12 of the Protection of Human Rights Act, 1993, the Commission issued notices to the Ministry of Food Processing Industries, Food Safety and Standards Authority of India, Ministry of Health and Family Welfare, Delhi Food Safety Department, Commissioner of Police and the Deputy Commissioner of Police, South East Delhi.

particularly for children, elderly persons and other vulnerable groups, while also indicating the possible existence of organised networks involved in the storage, re-labelling and distribution of expired food products.

The NHRC has directed the Food Safety Department of the Delhi Government and the FSSAI to take

measures to detect and curb fraudulent re-labelling of expired food products and undertake inspections and enforcement drives across manufacturers, warehouses, distributors, wholesalers, retailers and storage facilities dealing in packaged food.

It has also called for a comprehensive investigation to identify and dismantle organised networks involved in expiry label tampering and counterfeit packaging, besides initiating stringent legal action under the Food Safety and Standards Act and other applicable laws wherever violations are established.

The development came hours after NHRC member

and former National Commission for Protection of Child Rights chairperson Priyank Kanoongo shared details of the operation on X.

"Selling Bournvita and Maggi with fake labelling is an attack on India's children!" he wrote, adding that a raid in Okhla had uncovered a gang allegedly printing fake expiry dates and nutrition value charts before affixing counterfeit labels on products. "The operation is ongoing; remaining information to follow," he said.

Kanoongo also shared a video from the premises, where he is seen inspecting packaged food items carrying duplicate labels and seeking details from officials present during the inspection.

Delhi Tribune

Fri, 03 July 2026
<https://epaper.tribuneindia.com/c/80279681>



NHRC notice to UP Govt, DGP over assault on 12 labourers

PIONEER NEWS SERVICE

■ New Delhi

The NHRC on Thursday said it has issued notice to the Uttar Pradesh government and the state's police chief in a case of alleged atrocities against 12 bonded labourers at a factory in MuZaffarnagar district. The human rights panel has sought a detailed report from the authorities in two weeks.

In a statement, the National Human Rights Commission said it has taken suo motu cognisance of a media report about "12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in MuZaffarnagar district".

One of the labourers managed to escape from the factory and a complaint was filed with the Titawi police station, leading to the rescue of the other labourers, it said.

खाद्य पदार्थों की री- लेबलिंग पर नोटिस

नई दिल्ली, एजेंसी। ओखला इलाके में एक्सपायर खाद्य पदार्थों की री-लेबलिंग कर दोबारा बेचने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नोटिस जारी किया है।

आयोग का यह नोटिस स्वास्थ्य मंत्रालय, खाद्य प्रसंस्करण उद्योग मंत्रालय, एफएसएसएआई और अन्य अधिकारियों को नोटिस जारी किए हैं। एनएचआरसी ने 2 जुलाई को अपनी कार्यवाही के अनुसार, दो हफ्ते में कार्रवाई रिपोर्ट मांगी है।

एनएचआरसी ने भवन ढहने की घटना का संज्ञान लिया

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के कोलकाता के तरातला क्षेत्र में निर्माणाधीन गोदाम भवन के ढहने की घटना का स्वतः संज्ञान लिया है जिसमें पांच मजदूरों की मौत हो गयी थी जबकि 20 अन्य घायल हुए थे।

खाद्य सामग्री की 'री- लेबलिंग' को लेकर एनएचआरसी का नोटिस

नई दिल्ली, (पंजाब केसरी) :
राष्ट्रीय मानवाधिकार आयोग
(एनएचआरसी) ने दिल्ली के
ओखला क्षेत्र स्थित परिसरों
से कथित तौर पर समय-
सीमा (एक्सपायरी) समाप्त
हो चुके पैकेट वाले खाद्य
पदार्थों और उपभोक्ता उत्पादों
पर नए लेबल लगाकर उन्हें
दोबारा बाजार में उतारे जाने
के आरोपों के संबंध में केंद्रीय
स्वास्थ्य मंत्रालय, खाद्य
प्रसंस्करण उद्योग मंत्रालय,
भारतीय खाद्य सुरक्षा एवं
मानक प्राधिकरण और अन्य
संबंधित प्राधिकारियों को
नोटिस जारी किये हैं।

NHRC notice to UP Govt, DGP over assault on 12 labourers

PIONEER NEWS SERVICE

■ New Delhi

The NHRC on Thursday said it has issued notice to the Uttar Pradesh government and the state's police chief in a case of alleged atrocities against 12 bonded labourers at a factory in MuZaffarnagar district. The human rights panel has sought a detailed report from the authorities in two weeks.

In a statement, the National Human Rights Commission said it has taken suo motu cognisance of a media report about "12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in MuZaffarnagar district".

One of the labourers managed to escape from the factory and a complaint was filed with the Titawi police station, leading to the rescue of the other labourers, it said.

NHRC notice to UP Govt, DGP over assault on 12 labourers

PIONEER NEWS SERVICE

■ New Delhi

The NHRC on Thursday said it has issued notice to the Uttar Pradesh government and the state's police chief in a case of alleged atrocities against 12 bonded labourers at a factory in MuZaffarnagar district. The human rights panel has sought a detailed report from the authorities in two weeks.

In a statement, the National Human Rights Commission said it has taken suo motu cognisance of a media report about "12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in MuZaffarnagar district".

One of the labourers managed to escape from the factory and a complaint was filed with the Titawi police station, leading to the rescue of the other labourers, it said.

NHRC notice to UP Govt, DGP over assault on 12 labourers

PIONEER NEWS SERVICE

■ New Delhi

The NHRC on Thursday said it has issued notice to the Uttar Pradesh government and the state's police chief in a case of alleged atrocities against 12 bonded labourers at a factory in MuZaffarnagar district. The human rights panel has sought a detailed report from the authorities in two weeks.

In a statement, the National Human Rights Commission said it has taken suo motu cognisance of a media report about "12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in MuZaffarnagar district".

One of the labourers managed to escape from the factory and a complaint was filed with the Titawi police station, leading to the rescue of the other labourers, it said.

NHRC notice to UP Govt, DGP over assault on 12 labourers

PIONEER NEWS SERVICE

■ New Delhi

The NHRC on Thursday said it has issued notice to the Uttar Pradesh government and the state's police chief in a case of alleged atrocities against 12 bonded labourers at a factory in MuZaffarnagar district. The human rights panel has sought a detailed report from the authorities in two weeks.

In a statement, the National Human Rights Commission said it has taken suo motu cognisance of a media report about "12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in MuZaffarnagar district".

One of the labourers managed to escape from the factory and a complaint was filed with the Titawi police station, leading to the rescue of the other labourers, it said.

NHRC seeks report on warehouse collapse

OUR BUREAU

New Delhi: The National Human Rights Commission (NHRC) on Thursday took suo motu cognisance of media reports on the collapse of an under-construction warehouse in Calcutta's Garden Reach on June 24, in which 16 labourers died and 17 others were injured.

Observing that the incident raises concerns of human rights violations, the commission issued notices to Bengal's chief secretary, commissioner of Kolkata Police and municipal commissioner, seeking a detailed report within two weeks.

The commission said the report must include the status of the investigation and details of compensation paid to the families of the deceased and the injured.

About 40 labourers were working at the site when the concrete casting of the iron structure of the under-construction warehouse collapsed, trapping several workers beneath the debris. Rescue agencies could not ascertain the exact number of trapped workers because no register was maintained at the site.

Several arrests have been made in connection with the collapse.

NHRC notice to UP Govt, DGP over assault on 12 labourers

PIONEER NEWS SERVICE

■ New Delhi

The NHRC on Thursday said it has issued notice to the Uttar Pradesh government and the state's police chief in a case of alleged atrocities against 12 bonded labourers at a factory in MuZaffarnagar district. The human rights panel has sought a detailed report from the authorities in two weeks.

In a statement, the National Human Rights Commission said it has taken suo motu cognisance of a media report about "12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in MuZaffarnagar district".

One of the labourers managed to escape from the factory and a complaint was filed with the Titawi police station, leading to the rescue of the other labourers, it said.



Top Stroy, Delhi, 03/07/2026
Page No: 7, Size: 39.69cm × 21.59cm

NHRC notice to UP govt, DGP over assault on 12 labourers in captivity

New Delhi: The NHRC on Thursday said it has issued notice to the Uttar Pradesh government and the state's police chief in a case of alleged atrocities against 12 bonded labourers at a factory in Muzaffarnagar district.

The human rights panel has sought a detailed report from the authorities in two weeks.

In a statement, the National Human Rights Commission said it has taken suo motu cognisance of a media report about "12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in Muzaffar-



nagar district".

One of the labourers managed to escape from the factory and a complaint was filed with the Titawi police station, leading to the rescue of the other labourers, it said.

"Their medical examination disclosed multiple injuries, including bruises, cuts, fractures and signs of prolonged physical abuse. Reportedly, the police found that one person has also died. The investigations are

on to ascertain if there were more deaths," the NHRC said.

The commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to the Uttar Pradesh's chief secretary and the director general of police, seeking a detailed report on it in two weeks, the statement said.

The human rights body has also directed Muzaffarnagar's district magistrate to inquire into the matter as per the standard operating procedure of the Ministry of Labour and Employment and in light of the Bonded Labour System (Abolition) Act, 1976.

It has also directed immediate action for registration of the labourers on the e-Shram portal, and as prescribed under the NHRC Advisory 2.0 dated December 8, 2021, the statement said.

According to the media

report carried on June 25, the victims were from different states, including Uttar Pradesh, Bihar, Uttarakhand, Rajasthan, Haryana, Chhattisgarh, Jharkhand, besides a few of them from Nepal, the statement said.

Reportedly, they were lured from railway stations, bus stands and other public places on the pretext of providing employment, regular wages, food and accommodation.

After reaching the factory, their mobile phones and identity documents were allegedly confiscated, preventing them from contacting their families, the statement said, adding pit bull dogs were allegedly used to intimidate the labourers and prevent them from escaping.

श्रमिक मामले में आयोग का नोटिस

एनएचआरसी सख्त

नई दिल्ली/मुजफ्फरनगर, हिटी। मुजफ्फरनगर के तितावी थाना क्षेत्र के मांडी गांव की दोना-पतल फैक्ट्री में बंधक बनाए गए श्रमिकों के मामले में राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश सरकार और पुलिस प्रमुख (डीजीपी) को नोटिस जारी किया है। आयोग ने अधिकारियों से दो हफ्ते में विस्तृत रिपोर्ट मांगी है।

एक बयान में, राष्ट्रीय मानवाधिकार आयोग ने कहा कि उसने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें बताया गया कि मुजफ्फरनगर जिले के मांडी गांव की फैक्ट्री में 12 बंधुआ

तीन गिरफ्तार, मुख्य आरोपी दूसरे मामले में गया जेल

मुजफ्फरनगर पुलिस ने इस मामले में फैक्ट्री मालिक के पिता प्रदीप बालियान, सुपरवाइजर शिव त्यागी, मजदूरों को मुनाफे का लालच देकर यहां लाने आने रैबिट को गिरफ्तार कर लिया है। उधर, मुजफ्फरनगर पुलिस को चकमा देकर आरोपी अकित बालियान ने हरियाणा में तमचे के साथ खुद को गिरफ्तार करा दिया। अब मुजफ्फरनगर पुलिस मुख्य आरोपी को रिमांड पर लेने की तैयारी कर रही है।

मजदूरों को बंधक बनाकर रखा गया, उन पर हमले किए गए और उन्हें लगभग डेढ़ साल तक बिना पर्याप्त भोजन और मजदूरी के आधी रात तक काम करने को मजबूर किया गया। आयोग ने कहा कि मजदूरों में से एक फैक्ट्री से भागने में कामयाब रहा और तितावी थाने में शिकायत दर्ज कराई, जिसके बाद अन्य मजदूरों को बचाया जा सका।

गौरतलब है कि फैक्ट्री में 12 श्रमिकों से डेढ़ वर्ष से बंधक बनाकर मजदूरी कराने और श्रमिकों को खाना और मानदेय दिए बिना 24 घंटे काम कराने का खुलासा हुआ था।

एक श्रमिक के वहां से किसी से तरह भागकर पुलिस को सूचना देने के बाद पुलिस को तितावी थाने की पुलिस ने अन्य श्रमिकों को बंधनमुक्त कराया

था। सभी श्रमिकों के शरीर पर चोट और जखम के निशान थे। श्रमिकों ने दावा किया था कि फैक्ट्री मालिकों के शोषण के कारण नेपाल के श्रमिक अर्जुन उर्फ टोपी की मौत हो गई थी और दो अन्य श्रमिक लापता हैं।

पीड़ित उत्तर प्रदेश, बिहार, उत्तराखंड, राजस्थान, हरियाणा, छत्तीसगढ़, झारखंड और कुछ नेपाल के निवासी हैं। इनको रेलवे स्टेशन, बस अड्डों और सार्वजनिक स्थानों से रोजगार और अच्छे वेतन व खाने का लालच देकर बंधक बनाया गया था। फैक्ट्री में पहुंचते ही इनसे इनके पहचान पत्र, मोबाइल समेत सभी चीजें छीन ली गई थीं।

एनएचआरसी ने एसएसपी से दो हफ्ते में मांगी एटीआर

रांची, हिब्यू। एनएचआरसी (राष्ट्रीय मानवाधिकार आयोग) ने रांची में एक विधवा को बंधक बनाकर यौन शोषण करने व उसके नवजात बच्चे को जबरन बेचने के गंभीर मामले पर कड़ा रुख अपनाया है। आयोग के सदस्य प्रियंक कानूनगो की पीठ ने स्वतः संज्ञान लेते हुए रांची के एसएसपी को नोटिस भेजा है। इसमें जांच कर अगले दो हफ्ते के अंदर एक्शन टेकन रिपोर्ट (एटीआर) मांगी है।

इन्होंने दर्ज कराई थी शिकायत: चाइल्ड राइट्स फाउंडेशन के सचिव वैद्यनाथ कुमार की ओर से दर्ज शिकायत के अनुसार, पीड़िता को नौकरी का झांसा देकर रांची लाया गया था। यहां मुख्य आरोपी ने उसे बंधक बनाकर रखा। शारीरिक शोषण किया और उसे देह व्यापार में धकेल दिया।

मानवाधिकार आयोग सख्त

- राष्ट्रीय मानवाधिकार आयोग ने रांची के एसएसपी को जारी किया है नोटिस
- पीड़ित महिला को नौकरी का झांसा देकर रांची लाया गया मुख्य आरोपी ने बंधक बनाया
- महिला के नवजात बच्चे को छीनकर किसी अन्य व्यक्ति को बेचने का भी लगा है आरोप

पीड़िता ने 11 नवंबर 2025 को रांची के एक क्लिनिक में बेटे को जन्म दिया। आरोप है कि महिला की सहमति के बिना उसके नवजात बच्चे को छीनकर किसी अन्य व्यक्ति को बेच दिया गया। वहीं, दूसरी ओर इस शिकायत में पुलिस की कार्यप्रणाली पर भी गंभीर सवाल उठाए गए हैं।

बंधुआ मजदूरी पर एनएचआरसी सख्त मुख्य सचिव और डीजीपी को नोटिस

लखनऊ। राष्ट्रीय मानवाधिकार आयोग ने मुजफ्फरनगर में बंधुआ मजदूरों के शोषण के मामले का संज्ञान लेते हुए मुख्य सचिव और डीजीपी को नोटिस थमाया है। आयोग ने एक पेपर प्लेट फैक्टरी में 12 मजदूरों के साथ मारपीट और उन्हें करीब डेढ़ साल तक बंधुआ बनाकर काम कराने की जानकारी मिलने पर इसे मानवाधिकारों के उल्लंघन का गंभीर मुद्दा मानते हुए दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है।

मजदूरों को बिना पर्याप्त भोजन और मजदूरी के आधी रात तक काम करने के लिए मजबूर किया गया। एक मजदूर फैक्टरी से भागने में सफल रहा और उसने पुलिस थाने में शिकायत दर्ज कराई, जिसके बाद अन्य मजदूरों को बचाया जा सका। ब्यूरो

एनएचआरसी ने तारातला हादसे को लेकर मांगी रिपोर्ट

संवाददाता, कोलकाता

महानगर के तारातला स्थित निर्माणाधीन गोदाम का शेड ढहने से 16 श्रमिकों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है. आयोग ने राज्य के मुख्य सचिव, कोलकाता पुलिस आयुक्त व कोलकाता नगर निगम के आयुक्त को नोटिस जारी कर घटना की जांच, पीड़ितों को दिये गये मुआवजे और अब तक की गयी कार्रवाई पर विस्तृत रिपोर्ट मांगी है. आयोग ने इस घटना को गंभीर मानते हुए संबंधित अधिकारियों से निर्धारित समय के भीतर रिपोर्ट प्रस्तुत करने को कहा है.

गौरतलब है कि 24 जून को ट्रांसपोर्ट डिपो रोड स्थित निर्माणाधीन

□ स्वतः संज्ञान लेकर जांच, मुआवजे व कार्रवाई का मांगा ब्योरा

□ हादसे में 16 श्रमिकों की हुई थी मौत

गोदाम ढहने से 16 श्रमिकों की मौत हो गयी थी. प्रारंभिक रिपोर्ट के आधार पर मुख्यमंत्री शुभेंदु अधिकारी ने कहा था कि हादसे की वजह भवन के नक्शे में खामी प्रतीत होती है.

घटना के बाद राज्य सरकार ने मृतकों के परिजनों को 10-10 लाख रुपये व घायलों को एक-एक लाख रुपये की आर्थिक सहायता देने की घोषणा की थी. वहीं, प्रधानमंत्री नरेंद्र मोदी ने भी शोक व्यक्त करते हुए मृतकों के परिजनों के लिए दो-दो लाख रुपये और घायलों के लिए 50-50 हजार रुपये की सहायता राशि की घोषणा की थी.

NHRC sends notices to UP government over bonded labour incident in Muzaffarnagar

STATESMAN NEWS SERVICE

Lucknow, 2 July

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the reports about 12 bonded labourers being assaulted in captivity and forced to work till midnight

without sufficient food and wages for nearly one and a half years at a factory in the Muzaffarnagar district.

The Commission on Thursday has issued notices to the state Chief Secretary and DGP, calling for a detailed report on the matter within two weeks. In the

notice, the Commission, has directed the Muzaffarnagar District Magistrate to inquire into the matter as per the Standard Operating Procedure of the Ministry of Labour and Employment and the Bonded Labour System (Abolition) Act, 1976.

The Commission also directs immediate registration of labourers on the e-Shram Portal as per its Advisory 2.0 dated 8 December, 2021. Reportedly, one of the labourers managed to escape from the factory and a complaint was filed with the Titawi Police Station, leading to the rescue of the other labourers.

मानवाधिकार आयोग ने लिया बंधुआ मजदूरी प्रकरण का संज्ञान

जासं, मुजफ्फरनगर : किसान सरकार हाउस दोना-पत्तल फैक्ट्री में बंधक बनाए गए श्रमिकों के मामले का राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लेते हुए प्रदेश के

● मुख्य सचिव
व डीजीपी
को नोटिस

मुख्य सचिव
और डीजीपी को
नोटिस भेजा है।
इनसे दो सप्ताह

में विस्तृत रिपोर्ट तलब की है।
डीएम को भी प्रकरण की जांच करने
और मुक्त कराए गए सभी श्रमिकों
का ई-श्रम पोर्टल पर पंजीकरण
कराने के निर्देश दिए हैं। फैक्ट्री में
13 श्रमिकों को बंधक बनाकर डेढ़
वर्ष से मजदूरी कराई जा रही थी।

एनएचआरसी सख्त, मुख्य सचिव व डीजीपी को दिया नोटिस

अमर उजाला ब्यूरो

लखनऊ। राष्ट्रीय मानवाधिकार आयोग ने मुजफ्फरनगर में बंधुआ मजदूरों के शोषण के मामले का संज्ञान लेते हुए मुख्य सचिव और डीजीपी को नोटिस थमाया है। आयोग ने एक पेपर प्लेट फैक्ट्री में 12 मजदूरों के साथ मारपीट और उन्हें करीब डेढ़ साल तक बंधुआ बनाकर काम कराने की जानकारी मिलने पर इसे मानवाधिकारों के उल्लंघन का गंभीर मुद्दा मानते हुए दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है।

आयोग द्वारा जारी नोटिस के मुताबिक मीडिया रिपोर्ट्स के अनुसार मजदूरों को बिना पर्याप्त भोजन और मजदूरी के आधी रात तक काम करने

मजदूरों को बंधक बनाकर शोषण करने की घटना का लिया संज्ञान

के लिए मजबूर किया गया। एक मजदूर फैक्ट्री से भागने में सफल रहा और उसने पुलिस थाने में शिकायत दर्ज कराई, जिसके बाद अन्य मजदूरों को बचाया जा सका। उनकी चिकित्सीय जांच में खरोंच, कटने के निशान और हड्डी टूटने जैसी कई चोटें पाई गईं। लंबे समय तक शारीरिक शोषण के संकेत भी मिले हैं।

पुलिस को एक व्यक्ति की मौत का भी पता चला है। अन्य मजदूरों की मौत होने का पता लगाने की जांच चल रही है। इसके अलावा मुजफ्फरनगर के डीएम को भी श्रम और रोजगार मंत्रालय की मानक संचालन प्रक्रिया

(एसओपी) के तहत जांच करने को कहा है। इसके अलावा बंधुआ मजदूरी प्रणाली (उन्मूलन) अधिनियम, 1976 के अनुसार भी जांच होगी।

आयोग ने 8 दिसंबर 2021 की अपनी सलाह 2.0 के अनुसार मजदूरों का ई-श्रम पोर्टल पर तुरंत पंजीकरण करने का भी निर्देश दिया है। अब तक की जांच में सामने आया है कि पीड़ित मजदूर उत्तर प्रदेश, बिहार, उत्तराखंड, राजस्थान, हरियाणा, छत्तीसगढ़, झारखंड और नेपाल से थे।

फैक्ट्री पहुंचने पर उनके मोबाइल और पहचान के दस्तावेज जब्त कर लिए गए, जिससे वे अपने परिवारों से संपर्क नहीं कर पाए। उनको डराने और भागने से रोकने के लिए पिटबुल कुत्तों का इस्तेमाल करने का भी आरोप है।

मानवाधिकार आयोग ने लिया बंधुआ मजदूरी प्रकरण का स्वतः संज्ञान

मुख्य सचिव व डीजीपी को नोटिस, मांडी गांव में दोना-पतल फैक्ट्री में 13 श्रमिकों को बनाया था बंधक, दी जाती थी यातना

जगरण संवाददाता, मुजफ्फरनगर : मांडी गांव की दोना-पतल फैक्ट्री में बंधक बनाए गए श्रमिकों के मामले का राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लेते हुए प्रदेश के मुख्य सचिव और डीजीपी को नोटिस भेजा है। इनसे दो सप्ताह में विस्तृत रिपोर्ट तलब की है। इसके साथ ही मुजफ्फरनगर के जिलाधिकारी को प्रकरण की जांच करने के निर्देश दिए हैं। बंधन मुक्त कराए गए सभी श्रमिकों का ई-श्रम पोर्टल पर पंजीकरण कराने के लिए भी जिलाधिकारी को निर्देशित किया गया है। मानवाधिकार आयोग ने मीडिया रिपोर्ट के हवाले से पाया कि मांडी गांव में स्थित इस फैक्ट्री में 13 श्रमिकों से डेढ़ वर्ष से बंधुआ मजदूरी कराई जा रही थी। बिना खाना और मानदेय दिए इनसे आधी-आधी रात तक लगातार काम कराया जाता था। एक श्रमिक के कर्ज से भागकर पुलिस को सूचना देने



बंधनमुक्त कराए गए श्रमिक स्वजन के साथ ● जगरण आर्कडैव

के बाद 23 जून को इस प्रकरण का पर्दाफाश हुआ। इसके बाद तिताबी थाने में रिपोर्ट दर्ज करते हुए सभी श्रमिकों को बंधन मुक्त कराया गया। सभी श्रमिकों को यातना दी गई थी। उनके शरीर पर चोट के निशान थे। फ्रेक्चर भी था। श्रमिकों ने दावा किया

था कि फैक्ट्री मालिकों के शोषण के कारण नेपाल के श्रमिक अर्जुन उर्फ टोपी की मौत हो गई थी। वहीं दो श्रमिक लापता हैं। आयोग ने प्रकरण में जिलाधिकारी उमेश मिश्रा को निर्देशित किया है कि जांच श्रम एवं रोजगार मंत्रालय की मानक संचालन



बंधनमुक्त कराए गए मजदूर एसएसपी को चोट दिखाते हुए ● जगरण आर्कडैव

प्रक्रिया और बंधुआ श्रम पद्धति उन्मूलन अधिनियम, 1976 के अनुसार की जाए। आयोग ने पाया कि ये पीड़ित उत्तर प्रदेश, बिहार, उत्तराखंड, राजस्थान, हरियाणा, छत्तीसगढ़, झारखंड और कुछ नेपाल के निवासी हैं। इनको रेलवे स्टेशन,

बस अड्डों और सार्वजनिक स्थानों से अच्छे वेतन व खाने का लालच देकर लाया गया। फैक्ट्री में पहुंचते ही पहचान पत्र, मोबाइल समेत सभी चीजें छीन ली गई थीं। इन पर नजर रखने और डराने के लिए पिटबुल को रखा गया था।

यह था मामला...

23 जून को को मामले का पर्दाफाश होने के बाद तिताबी थाने पर श्रम प्रवर्तन अधिकारी बालेश्वर सिंह की ओर से आरोपित फैक्ट्री मालिक अंकित बालियान व सुपरवाइजर शिवा त्यागी के विरुद्ध मानव तस्करी समेत बालश्रम, जबरन मजदूरी कराने के अलावा बंधक बनाकर जानबूझकर पीड़ा पहुंचाने की धारा में मुकदमा दर्ज कराया गया था। एक श्रमिक की मौत को देखते हुए पुलिस ने मुकदमे में आरोपितों के विरुद्ध गैर इरादतन हत्या की धारा बढ़ाई है। फैक्ट्री मालिक प्रदीप बालियान, सुपरवाइजर शिवा त्यागी और श्रमिकों को लाने वाले आरोपित रवि उर्फ रेवित को पुलिस गिरफ्तार कर चुकी है। बुधवार को प्रदीप का पुत्र अंकित बालियान नाटकीय ढंग से होडल थाने में गिरफ्तार किया गया।

Source: <https://www.msn.com/en-in/news/India/nhrc-notice-to-up-govt-dgp-over-assault-on-12-labourers-in-captivity/ar-AA274qZE>

NHRC notice to UP govt, DGP over assault on 12 labourers in captivity
Story by News18 • 13h

New Delhi, Jul 2 (PTI) The NHRC on Thursday said it has issued notice to the Uttar Pradesh government and the state's police chief in a case of alleged atrocities against 12 bonded labourers at a factory in Muzaffarnagar district.

The human rights panel has sought a detailed report from the authorities in two weeks.

In a statement, the National Human Rights Commission said it has taken suo motu cognisance of a media report about "12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in Muzaffarnagar district".

One of the labourers managed to escape from the factory and a complaint was filed with the Titawi police station, leading to the rescue of the other labourers, it said.

"Their medical examination disclosed multiple injuries, including bruises, cuts, fractures and signs of prolonged physical abuse. Reportedly, the police found that one person has also died. The investigations are on to ascertain if there were more deaths," the NHRC said.

The commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to the Uttar Pradesh's chief secretary and the director general of police, seeking a detailed report on it in two weeks, the statement said.

The human rights body has also directed Muzaffarnagar's district magistrate to inquire into the matter as per the standard operating procedure of the Ministry of Labour and Employment and in light of the Bonded Labour System (Abolition) Act, 1976.

It has also directed immediate action for registration of the labourers on the e-Shram portal, and as prescribed under the NHRC Advisory 2.0 dated December 8, 2021, the statement said.

According to the media report carried on June 25, the victims were from different states, including Uttar Pradesh, Bihar, Uttarakhand, Rajasthan, Haryana, Chhattisgarh, Jharkhand, besides a few of them from Nepal, the statement said.

Reportedly, they were lured from railway stations, bus stands and other public places on the pretext of providing employment, regular wages, food and accommodation.

After reaching the factory, their mobile phones and identity documents were allegedly confiscated, preventing them from contacting their families, the statement said, adding pit bull dogs were allegedly used to intimidate the labourers and prevent them from escaping. PTI KND KND KVK KVK

Source: <https://ommcomnews.com/india-news/bengal-nhrc-seeks-report-on-taratala-warehouse-collapse/>

Bengal: NHRC Seeks Report On Taratala Warehouse Collapse
by OMMCOM NEWS July 2, 2026 in Nation

Kolkata: The National Human Rights Commission (NHRC) has taken suo motu cognisance of the Taratala warehouse collapse incident, seeking a detailed report on the matter from state government officials within two weeks.

In a statement issued on Thursday, the NHRC sent notices to the Kolkata Police Commissioner, the State Chief Secretary and the Municipal Commissioner, seeking information on what investigation has been carried out into the incident and how much compensation has been paid.

“The National Human Rights Commission (NHRC), India has taken suo motu cognisance of a media report that at least five labourers died and twenty others were injured when an under-construction warehouse building collapsed in the Taratala area of Kolkata district in West Bengal on 24th June 2026. Reportedly, 12 to 15 people were feared trapped under the debris. Allegedly, the sanctioned building plan was faulty, resulting in the tragedy,” read the statement.

“The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the West Bengal Chief Secretary, Kolkata Police Commissioner and Municipal Commissioner, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation as well as compensation, if any, paid to the next of kin of the deceased and injured,” it said.

On June 24, as many as 16 workers died when the roof of an under-construction warehouse collapsed on Transport Depot Road in Taratala area of south Kolkata.

Chief Minister Suvendu Adhikari said that he had initially learned from the Kolkata Municipal Corporation (KMC) that the accident was due to a flaw in the construction design.

The owner of the company that was building the warehouse on the land leased from the Kolkata Port Authority, the OSD of the former mayor of the Kolkata Municipal Corporation and several others have been arrested in this incident.

It is alleged that the KMC approved the flawed design through brokers and syndicates. Whether any financial transactions took place in the preparation of that design or not is also under the scanner of the investigators. Fingers are pointed at former Kolkata Mayor Firhad Hakim.

Experts from Jadavpur University have started an investigation into the Taratala incident. Partha Pratim Biswas, a professor of construction engineering at the university, visited the site and said that they will investigate what kind of materials were used in the construction of the warehouse, what the design was like, and whether there was any negligence during the construction.

(IANS)

Source: <https://www.latestly.com/agency-news/india-news-nhrc-takes-suo-motu-cognisance-of-kolkata-taratala-building-collapse-that-killed-5-labourers-7500474.html/amp>

India News | NHRC Takes Suo Motu Cognisance of Kolkata Taratala Building Collapse That Killed 5 Labourers

Get latest articles and stories on India at LatestLY. Observing that the reports point to a severe violation of human rights, the Commission has issued formal notices to three top West Bengal officials: The Chief Secretary, Kolkata Police Commissioner and Kolkata Municipal Commissioner.

ANI Jul 03, 2026 05:42 AM IST

New Delhi [India], July 3 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of the tragic collapse of an under-construction warehouse in the Taratala area of Kolkata, West Bengal, which claimed the lives of at least five labourers and left twenty others injured.

The incident occurred on June 24, when a concrete casting of an iron structure suddenly gave way, trapping an estimated 12 to 15 workers beneath a mountain of debris. Allegations have since emerged indicating that the sanctioned building plan for the warehouse was deeply faulty.

Observing that the reports point to a severe violation of human rights, the Commission has issued formal notices to three top West Bengal officials: The Chief Secretary, Kolkata Police Commissioner and Kolkata Municipal Commissioner.

The NHRC has demanded a detailed report within two weeks, which must outline the current status of the criminal investigation, the structural failures involved, and details regarding financial compensation paid to the injured workers and the next of kin of the deceased.

In the wake of the disaster, West Bengal Chief Minister Suvendu Adhikari announced that administrative and legal machinery had already been set into motion. Six individuals have been arrested so far, and the Lalbazar Crime Branch is leading the investigation under the direct supervision of the Kolkata Police Commissioner.

"The Kolkata Municipal Corporation (KMC) will blacklist the architect and planner responsible for the project," Chief Minister Adhikari stated, warning that absolute strictness will be maintained against anyone found complicit in the negligence.

Addressing the tragedy, Sushil Mohta, the President of the Confederation of Real Estate Developers' Associations of India (CREDAI) Bengal, expressed deep condolences over the loss of lives while distancing organised developers from the incident.

Mohta emphasised that certified industry players operate under rigorous safety mandates: Members strictly adhere to national building codes, local zoning laws, and industry rules; Standard procedures require exhaustive soil testing and formal recommendations from geotechnical engineers to dictate the structural load-bearing capacity before any casting begins.

As the Lalbazar Crime Branch unravels the exact technical failures that led to the collapse, the focus remains heavily on structural accountability and safety compliance within Kolkata's rapid industrial expansion. (ANI)

Source: <https://www.socialnews.xyz/2026/07/02/nhrc-denounces-fraudsters-tampering-with-food-labels-affecting-childrens-health/>

Home » National » NHRC denounces fraudsters tampering with food labels, affecting children's health

NHRC denounces fraudsters tampering with food labels, affecting children's health

Posted By: Gopi July 2, 2026

New Delhi, July 2 (SocialNews.XYZ) Former Chairperson of the National Commission for Protection of Child Rights and current member of the National Human Rights Commission, Priyank Kanoongo, on Thursday strongly denounced fraudsters tampering with food and drinks labels that largely affect children in India.

"Selling Bournvita and Maggi with fake labelling is an attack on India's children!!" he stressed on the social media platform 'X'.

In Okhla, Delhi, based on a complaint, a raid uncovered a gang that was printing fake expiry dates and nutrition value charts themselves and affixing counterfeit labels to sell the goods," he added, sharing that "The operation is ongoing; remaining information to follow."

Kanoongo is also the author of the book "Pinjra – The Cage" that presents a thoroughly researched account of the lives of children in child-care institutes and the role of authorities.

Earlier, according to reports, the Food Safety Department conducted a raid at a premises in the Okhla Industrial Area and uncovered expired food items. A police team was reportedly present at the spot during the inspection, while further investigation and action are underway, as Kanoongo mentioned in his post.

Kanoongo also attached a video with his social media post, which showed him walking into the premises stacked with soft drink cans and edible powder jars.

He is seen examining the containers, some of which had duplicate labels stuck over the original with fake information on expiry dates and nutrition value.

Kanoongo sought to know details from the officials present and wanted to know the name of the owner who was allegedly running the racket right in the heart of the National Capital.

On earlier occasions too, reports have cited fraudsters having illegally imported, repackaged, and sold global branded food products. Many buy expired stocks at throwaway prices, and then supply such products to high-end grocery stores and fancy outlets, including reputed chains as well as e-commerce platforms.

Despite raids and the subsequent legal proceedings undertaken, and arrests made following reports of such cases, similar incidents come to light, like the latest one in Okhla.

Such practices often lead to a harmful impact on children's health, who are usually the principal consumers of such products.

Source: <https://www.latestly.com/agency-news/india-news-nhrc-takes-suo-motu-cognizance-of-alleged-bonded-labour-abuse-in-muzaffarnagar-factory-7500478.html/amp>

India News | NHRC Takes Suo Motu Cognizance of Alleged Bonded Labour Abuse in Muzaffarnagar Factory

Get latest articles and stories on India at LatestLY. The National Human Rights Commission (NHRC) has taken suo motu cognizance of a report about 12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in the Muzaffarnagar district, Uttar Pradesh.

ANI Jul 03, 2026 05:46 AM IST

New Delhi [India], July 3 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognizance of a report about 12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in the Muzaffarnagar district, Uttar Pradesh.

One of the labourers managed to escape from the factory, and a complaint was filed with the Titawi Police Station, leading to the rescue of the other labourers. Their medical examination disclosed multiple injuries, including bruises, cuts, fractures and signs of prolonged physical abuse.

According to the police, one person had also died. The investigations are on to ascertain if there were more deaths.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Uttar Pradesh Chief Secretary and Director General of Police, calling for a detailed report on the matter within two weeks. It has also directed the Muzaffarnagar District Magistrate to inquire into the matter as per the Standard Operating Procedure of the Ministry of Labour and Employment and in light of the Bonded Labour System (Abolition) Act, 1976.

It has also directed immediate action for the registration of the labourers on the e-Shram Portal and as prescribed under the NHRC Advisory 2.0 dated 8th December 2021.

According to an alleged report carried on June 25, the victims belonged to different states, including Uttar Pradesh, Bihar, Uttarakhand, Rajasthan, Haryana, Chhattisgarh, Jharkhand and a few from Nepal.

They were lured from railway stations, bus stands and other public places on the pretext of providing employment, regular wages, food and accommodation. After reaching the factory, their mobile phones and identity documents were allegedly confiscated, preventing them from contacting their families. Pit bull dogs were used to intimidate the labourers and prevent them from escaping. (ANI)

Source: <https://www.lokmattimes.com/national/nhrc-denounces-fraudsters-tampering-with-food-labels-affecting-childrens-health/amp/>

NHRC denounces fraudsters tampering with food labels, affecting children's health

By IANS | Updated: July 2, 2026 19:30 IST

New Delhi, July 2 Former Chairperson of the National Commission for Protection of Child Rights and current member of the National Human Rights Commission, Priyank Kanoongo, on Thursday strongly denounced fraudsters tampering with food and drinks labels that largely affect children in India.

"Selling Bournvita and Maggi with fake labelling is an attack on India's children!!" he stressed on the social media platform 'X'.

In Okhla, Delhi, based on a complaint, a raid uncovered a gang that was printing fake expiry dates and nutrition value charts themselves and affixing counterfeit labels to sell the goods," he added, sharing that "The operation is ongoing; remaining information to follow."

Kanoongo is also the author of the book "Pinjra – The Cage" that presents a thoroughly researched account of the lives of children in child-care institutes and the role of authorities.

Earlier, according to reports, the Food Safety Department conducted a raid at a premises in the Okhla Industrial Area and uncovered expired food items. A police team was reportedly present at the spot during the inspection, while further investigation and action are underway, as Kanoongo mentioned in his post.

Kanoongo also attached a video with his social media post, which showed him walking into the premises stacked with soft drink cans and edible powder jars.

He is seen examining the containers, some of which had duplicate labels stuck over the original with fake information on expiry dates and nutrition value.

Kanoongo sought to know details from the officials present and wanted to know the name of the owner who was allegedly running the racket right in the heart of the National Capital.

On earlier occasions too, reports have cited fraudsters having illegally imported, repackaged, and sold global branded food products. Many buy expired stocks at throwaway prices, and then supply such products to high-end grocery stores and fancy outlets, including reputed chains as well as e-commerce platforms.

Despite raids and the subsequent legal proceedings undertaken, and arrests made following reports of such cases, similar incidents come to light, like the latest one in Okhla.

Such practices often lead to a harmful impact on children's health, who are usually the principal consumers of such products.

Source: <https://www.socialnews.xyz/2026/07/02/nhrc-seeks-report-on-kolkata-warehouse-building-collapse-that-killed-16-labourers/>

Home » Law » NHRC seeks report on Kolkata warehouse building collapse that killed 16 labourers

NHRC seeks report on Kolkata warehouse building collapse that killed 16 labourers

Posted By: Gopi July 2, 2026

New Delhi, July 2 (SocialNews.XYZ) The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports regarding the death of at least 16 labourers and injuries to 20 others after an under-construction warehouse building collapsed in the Taratala area of Kolkata, West Bengal.

Observing that the contents of news reports, if true, raise a serious issue of violation of human rights, the apex human rights body has issued notices to the West Bengal Chief Secretary, the Kolkata Police Commissioner and the Municipal Commissioner, seeking a detailed report within two weeks.

The NHRC said the report is expected to include the status of the investigation as well as details of compensation, if any, paid to the next of kin of the deceased and the injured.

According to the apex human rights body, the incident occurred on June 24 when an under-construction warehouse building collapsed in Kolkata's Taratala area.

Reportedly, about 40 labourers were working at the construction site when the concrete casting of the iron structure of the warehouse suddenly collapsed, trapping several workers beneath the debris.

At least 16 labourers died in the incident while 20 others sustained injuries. It was also reported that 12 to 15 people were feared trapped under the debris.

The NHRC further said that, as per the media report, the sanctioned building plan was allegedly faulty, resulting in the tragedy. Meanwhile, the probe into the collapse has gathered pace.

On Wednesday, the Kolkata Municipal Corporation suspended an Officer on Special Duty (OSD) following his arrest in connection with the incident, after he remained in police custody for more than 72 hours.

The police are investigating allegations of irregularities in the approval of the building plan.

Earlier, West Bengal Chief Minister Suvendu Adhikari announced an ex-gratia of Rs 10 lakh from the state exchequer for the families of those killed and Rs 1 lakh each for the injured.

The Prime Minister's Office also announced compensation of Rs 2 lakh from the Prime Minister's National Relief Fund for the next of kin of each deceased and Rs 50,000 for every injured person.

Source: <https://www.lokmattimes.com/national/bengal-nhrc-seeks-report-on-taratala-warehouse-collapse/amp/>

Bengal: NHRC seeks report on Taratala warehouse collapse

By IANS | Updated: July 2, 2026 21:05 IST

Kolkata, July 2 The National Human Rights Commission (NHRC) has taken suo motu cognisance of the Taratala warehouse collapse incident, seeking a detailed report on the matter from state government officials within two weeks.

In a statement issued on Thursday, the NHRC sent notices to the Kolkata Police Commissioner, the State Chief Secretary and the Municipal Commissioner, seeking information on what investigation has been carried out into the incident and how much compensation has been paid.

The National Human Rights Commission (NHRC), India has taken suo motu cognisance of a media report that at least five labourers died and twenty others were injured when an under-construction warehouse building collapsed in the Taratala area of Kolkata district in West Bengal on 24th June 2026. Reportedly, 12 to 15 people were feared trapped under the debris. Allegedly, the sanctioned building plan was faulty, resulting in the tragedy," read the statement.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the West Bengal Chief Secretary, Kolkata Police Commissioner and Municipal Commissioner, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation as well as compensation, if any, paid to the next of kin of the deceased and injured," it said.

On June 24, as many as 16 workers died when the roof of an under-construction warehouse collapsed on Transport Depot Road in Taratala area of south Kolkata.

Chief Minister Suvendu Adhikari said that he had initially learned from the Kolkata Municipal Corporation (KMC) that the accident was due to a flaw in the construction design.

The owner of the company that was building the warehouse on the land leased from the Kolkata Port Authority, the OSD of the former mayor of the Kolkata Municipal Corporation and several others have been arrested in this incident.

It is alleged that the KMC approved the flawed design through brokers and syndicates. Whether any financial transactions took place in the preparation of that design or not is also under the scanner of the investigators. Fingers are pointed at former Kolkata Mayor Firhad Hakim.

Experts from Jadavpur University have started an investigation into the Taratala incident. Partha Pratim Biswas, a professor of construction engineering at the university, visited the site and said that they will investigate what kind of materials were used in the construction of the warehouse, what the design was like, and whether there was any negligence during the construction.

Source: <https://www.thehansindia.com/news/national/nhrc-seeks-report-on-kolkata-warehouse-building-collapse-that-killed-16-labourers-1092952>

News NHRC seeks report on Kolkata warehouse building collapse that killed 16 labourers

Created On: 2 July 2026 6:33 PM IST

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports regarding the death of at least 16 labourers and injuries to 20 others after an under-construction warehouse building collapsed in the Taratala area of Kolkata, West Bengal. Observing that the contents of news reports, if true, raise a serious issue of violation of human rights, the apex human rights body has issued notices to the West Bengal Chief Secretary, the Kolkata Police Commissioner and the Municipal Commissioner, seeking a detailed report within two weeks. The NHRC said the report is expected to include the status of the investigation as well as details of compensation, if any, paid to the next of kin of the deceased and the injured. According to the apex human rights body, the incident occurred on June 24 when an under-construction warehouse building collapsed in Kolkata's Taratala area.

Reportedly, about 40 labourers were working at the construction site when the concrete casting of the iron structure of the warehouse suddenly collapsed, trapping several workers beneath the debris. At least 16 labourers died in the incident while 20 others sustained injuries. It was also reported that 12 to 15 people were feared trapped under the debris. The NHRC further said that, as per the media report, the sanctioned building plan was allegedly faulty, resulting in the tragedy. Meanwhile, the probe into the collapse has gathered pace. On Wednesday, the Kolkata Municipal Corporation suspended an Officer on Special Duty (OSD) following his arrest in connection with the incident, after he remained in police custody for more than 72 hours. The police are investigating allegations of irregularities in the approval of the building plan. Earlier, West Bengal Chief Minister Suvendu Adhikari announced an ex-gratia of Rs 10 lakh from the state exchequer for the families of those killed and Rs 1 lakh each for the injured. The Prime Minister's Office also announced compensation of Rs 2 lakh from the Prime Minister's National Relief Fund for the next of kin of each deceased and Rs 50,000 for every injured person.

Source:

<https://newsable.asianetnews.com/amp/india/upbondedlabourhorrornhrcseeksreportonassaultdeathinfactory-articleshow-v569pdc>

UP bonded labour horror: NHRC seeks report on assault, death in factory

Asianet News Central | ANI

Published : Jul 03, 2026, 01:30 AM IST

The NHRC has issued notices to UP officials after 12 bonded labourers were rescued from a factory in Muzaffarnagar. The victims were allegedly assaulted and held captive for 1.5 years. One labourer has died, and an investigation is ongoing.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a report about 12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in the Muzaffarnagar district, Uttar Pradesh.

NHRC Takes Cognisance of Bonded Labour in UP

One of the labourers managed to escape from the factory, and a complaint was filed with the Titawi Police Station, leading to the rescue of the other labourers. Their medical examination disclosed multiple injuries, including bruises, cuts, fractures and signs of prolonged physical abuse. According to the police, one person had also died. The investigations are on to ascertain if there were more deaths.

Commission Issues Directives for Inquiry

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Uttar Pradesh Chief Secretary and Director General of Police, calling for a detailed report on the matter within two weeks. It has also directed the Muzaffarnagar District Magistrate to inquire into the matter as per the Standard Operating Procedure of the Ministry of Labour and Employment and in light of the Bonded Labour System (Abolition) Act, 1976. It has also directed immediate action for the registration of the labourers on the e-Shram Portal and as prescribed under the NHRC Advisory 2.0 dated 8th December 2021.

Victims Lured on Pretext of Employment

According to an alleged report carried on June 25, the victims belonged to different states, including Uttar Pradesh, Bihar, Uttarakhand, Rajasthan, Haryana, Chhattisgarh, Jharkhand and a few from Nepal. They were lured from railway stations, bus stands and other public places on the pretext of providing employment, regular wages, food and accommodation. After reaching the factory, their mobile phones and identity documents were allegedly confiscated, preventing them from contacting their families. Pit bull dogs were used to intimidate the labourers and prevent them from escaping. (ANI)

Source: <https://menafn.com/1111345080/Bengal-NHRC-Seeks-Report-On-Taratala-Warehouse-CollapseBengal: NHRC Seeks Report On Taratala Warehouse Collapse>

Bengal: NHRC Seeks Report On Taratala Warehouse Collapse

Date

2026-07-02 11:45:54

(MENAFN- IANS) Kolkata, July 2 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of the Taratala warehouse collapse incident, seeking a detailed report on the matter from state government officials within two weeks.

In a statement issued on Thursday, the NHRC sent notices to the Kolkata Police Commissioner, the State Chief Secretary and the Municipal Commissioner, seeking information on what investigation has been carried out into the incident and how much compensation has been paid.

"The National Human Rights Commission (NHRC), India has taken suo motu cognisance of a media report that at least five labourers died and twenty others were injured when an under-construction warehouse building collapsed in the Taratala area of Kolkata district in West Bengal on 24th June 2026. Reportedly, 12 to 15 people were feared trapped under the debris. Allegedly, the sanctioned building plan was faulty, resulting in the tragedy," read the statement.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the West Bengal Chief Secretary, Kolkata Police Commissioner and Municipal Commissioner, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation as well as compensation, if any, paid to the next of kin of the deceased and injured," it said.

On June 24, as many as 16 workers died when the roof of an under-construction warehouse collapsed on Transport Depot Road in Taratala area of south Kolkata.

Chief Minister Suvendu Adhikari said that he had initially learned from the Kolkata Municipal Corporation (KMC) that the accident was due to a flaw in the construction design.

The owner of the company that was building the warehouse on the land leased from the Kolkata Port Authority, the OSD of the former mayor of the Kolkata Municipal Corporation and several others have been arrested in this incident.

It is alleged that the KMC approved the flawed design through brokers and syndicates. Whether any financial transactions took place in the preparation of that design or not is also under the scanner of the investigators. Fingers are pointed at former Kolkata Mayor Firhad Hakim.

Experts from Jadavpur University have started an investigation into the Taratala incident. Partha Pratim Biswas, a professor of construction engineering at the university, visited the site and said that they will investigate what

kind of materials were used in the construction of the warehouse, what the design was like, and whether there was any negligence during the construction.

Source: <https://m.dailyhunt.in/news/india/english/ani+english-epaper-anieng/nhrc+takes+suo+motu+cognisance+of+kolkata+taratala+building+collapse+that+killed+5+labourers-newsid-n718239151>

NHRC takes suo motu cognisance of Kolkata Taratala building collapse that killed 5 labourers
ANI 8 hrs ago

New Delhi [India], July 3 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of the tragic collapse of an under-construction warehouse in the Taratala area of Kolkata, West Bengal, which claimed the lives of at least five labourers and left twenty others injured.

The incident occurred on June 24, when a concrete casting of an iron structure suddenly gave way, trapping an estimated 12 to 15 workers beneath a mountain of debris. Allegations have since emerged indicating that the sanctioned building plan for the warehouse was deeply faulty.

Observing that the reports point to a severe violation of human rights, the Commission has issued formal notices to three top West Bengal officials: The Chief Secretary, Kolkata Police Commissioner and Kolkata Municipal Commissioner.

The NHRC has demanded a detailed report within two weeks, which must outline the current status of the criminal investigation, the structural failures involved, and details regarding financial compensation paid to the injured workers and the next of kin of the deceased.

In the wake of the disaster, West Bengal Chief Minister Suwendu Adhikari announced that administrative and legal machinery had already been set into motion. Six individuals have been arrested so far, and the Lalbazar Crime Branch is leading the investigation under the direct supervision of the Kolkata Police Commissioner.

"The Kolkata Municipal Corporation (KMC) will blacklist the architect and planner responsible for the project," Chief Minister Adhikari stated, warning that absolute strictness will be maintained against anyone found complicit in the negligence.

Addressing the tragedy, Sushil Mohta, the President of the Confederation of Real Estate Developers' Associations of India (CREDAI) Bengal, expressed deep condolences over the loss of lives while distancing organised developers from the incident.

Mohta emphasised that certified industry players operate under rigorous safety mandates: Members strictly adhere to national building codes, local zoning laws, and industry rules; Standard procedures require exhaustive soil testing and formal recommendations from geotechnical engineers to dictate the structural load-bearing capacity before any casting begins.

As the Lalbazar Crime Branch unravels the exact technical failures that led to the collapse, the focus remains heavily on structural accountability and safety compliance within Kolkata's rapid industrial expansion. (ANI)

Source: <https://www.republicworld.com/india/assaulted-starved-overworked-in-captivity-nhrc-acts-on-heart-wrenching-bonded-labour-atrocities-in-up-factory-2026-07-02-130963>

Assaulted, Starved & Overworked in Captivity': NHRC Acts on Heart-Wrenching Bonded Labour Atrocities in UP Factory

One labourer reportedly managed to escape from the factory and lodged a police complaint, which led to the rescue of the remaining workers. Medical examinations revealed that the victims suffered multiple injuries, including bruises, cuts, fractures, and clear signs of prolonged physical abuse.

Updated 2 July 2026 at 17:56 IST

Ankita Paul India News

New Delhi: The National Human Rights Commission (NHRC) has taken strong note of shocking reports of 12 bonded labourers allegedly held captive, assaulted, and forced to work long hours without adequate food or wages for nearly 18 months at a paper plate manufacturing factory in Mandi village, Muzaffarnagar district, Uttar Pradesh.

Acting on a media report published on June 25, the Commission has issued notices to the Uttar Pradesh Chief Secretary and Director General of Police (DGP), seeking a detailed report on the incident within two weeks. It has also directed the Muzaffarnagar District Magistrate to conduct a thorough inquiry following the Standard Operating Procedure of the Ministry of Labour and Employment and provisions of the Bonded Labour System (Abolition) Act, 1976.

According to the reports, one labourer managed to escape from the factory and lodged a complaint at the Titawi Police Station, which led to the rescue of the remaining workers. Medical examinations revealed that the victims suffered multiple injuries, including bruises, cuts, fractures, and clear signs of prolonged physical abuse. Police investigations are underway, with reports indicating that at least one person has died in the incident. Authorities are probing whether there were additional deaths.

The labourers, who hailed from various states including Uttar Pradesh, Bihar, Uttarakhand, Rajasthan, Haryana, Chhattisgarh, and Jharkhand, as well as a few from Nepal, were allegedly lured with false promises of employment, regular wages, food, and accommodation. They were reportedly picked up from railway stations, bus stands, and other public places. Once at the factory, their mobile phones and identity documents were confiscated, isolating them from their families. Pit bull dogs were allegedly deployed to instil fear and prevent any escape attempts.

The NHRC observed that, if the allegations are true, the incident constitutes a grave violation of human rights. The Commission has also instructed immediate registration of the rescued labourers on the e-Shram Portal, in line with its Advisory 2.0 issued on December 8, 2021.

Source: <https://www.thehawk.in/news/india/nhrc-seeks-report-on-kolkata-warehouse-building-collapse-that-killed-16-labourers>

NHRC seeks report on Kolkata warehouse building collapse that killed 16 labourers

NHRC Investigates Kolkata Building Collapse, Demands Detailed Report on Compensation and Probe
The Hawk

Jul 02, 2026, 06:07 PM(Updated Jul 02, 2026, 06:57 PM)

New Delhi, July 2 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports regarding the death of at least 16 labourers and injuries to 20 others after an under-construction warehouse building collapsed in the Taratala area of Kolkata, West Bengal.

Observing that the contents of news reports, if true, raise a serious issue of violation of human rights, the apex human rights body has issued notices to the West Bengal Chief Secretary, the Kolkata Police Commissioner and the Municipal Commissioner, seeking a detailed report within two weeks.

The NHRC said the report is expected to include the status of the investigation as well as details of compensation, if any, paid to the next of kin of the deceased and the injured.

According to the apex human rights body, the incident occurred on June 24 when an under-construction warehouse building collapsed in Kolkata's Taratala area.

Reportedly, about 40 labourers were working at the construction site when the concrete casting of the iron structure of the warehouse suddenly collapsed, trapping several workers beneath the debris.

At least 16 labourers died in the incident while 20 others sustained injuries. It was also reported that 12 to 15 people were feared trapped under the debris.

The NHRC further said that, as per the media report, the sanctioned building plan was allegedly faulty, resulting in the tragedy. Meanwhile, the probe into the collapse has gathered pace.

On Wednesday, the Kolkata Municipal Corporation suspended an Officer on Special Duty (OSD) following his arrest in connection with the incident, after he remained in police custody for more than 72 hours.

The police are investigating allegations of irregularities in the approval of the building plan.

Earlier, West Bengal Chief Minister Suvendu Adhikari announced an ex-gratia of Rs 10 lakh from the state exchequer for the families of those killed and Rs 1 lakh each for the injured.

The Prime Minister's Office also announced compensation of Rs 2 lakh from the Prime Minister's National Relief Fund for the next of kin of each deceased and Rs 50,000 for every injured person.

Source: <https://www.thehawk.in/news/india/nhrc-denounces-fraudsters-tampering-with-food-labels-affecting-childrens-health>

NHRC denounces fraudsters tampering with food labels, affecting children's health

Former NCPCR Chair Denounces Counterfeit Food Labeling Affecting Children in India

The Hawk

Jul 02, 2026, 07:27 PM(Updated Jul 02, 2026, 08:18 PM)

New Delhi, July 2 (IANS) Former Chairperson of the National Commission for Protection of Child Rights and current member of the National Human Rights Commission, Priyank Kanoongo, on Thursday strongly denounced fraudsters tampering with food and drinks labels that largely affect children in India.

Selling Bournvita and Maggi with fake labelling is an attack on India's children!!" he stressed on the social media platform 'X'.

"In Okhla, Delhi, based on a complaint, a raid uncovered a gang that was printing fake expiry dates and nutrition value charts themselves and affixing counterfeit labels to sell the goods," he added, sharing that "The operation is ongoing; remaining information to follow."

Kanoongo is also the author of the book "Pinjra – The Cage" that presents a thoroughly researched account of the lives of children in child-care institutes and the role of authorities.

Earlier, according to reports, the Food Safety Department conducted a raid at a premises in the Okhla Industrial Area and uncovered expired food items. A police team was reportedly present at the spot during the inspection, while further investigation and action are underway, as Kanoongo mentioned in his post.

Kanoongo also attached a video with his social media post, which showed him walking into the premises stacked with soft drink cans and edible powder jars.

He is seen examining the containers, some of which had duplicate labels stuck over the original with fake information on expiry dates and nutrition value.

Kanoongo sought to know details from the officials present and wanted to know the name of the owner who was allegedly running the racket right in the heart of the National Capital.

On earlier occasions too, reports have cited fraudsters having illegally imported, repackaged, and sold global branded food products. Many buy expired stocks at throwaway prices, and then supply such products to high-end grocery stores and fancy outlets, including reputed chains as well as e-commerce platforms.

Despite raids and the subsequent legal proceedings undertaken, and arrests made following reports of such cases, similar incidents come to light, like the latest one in Okhla.

Such practices often lead to a harmful impact on children's health, who are usually the principal consumers of

such products.

--IANS

Source: <https://www.edexlive.com/news/fake-food-labels-in-delhi-nhrc-member-flags-health-risks-to-kids>

Fake food labels in Delhi: NHRC member flags health risks to kids

Food safety officials in Delhi raided an Okhla facility after finding counterfeit labels and fake expiry dates being affixed to various popular food products

New Delhi: Priyank Kanoongo assumes responsibility as a Member of the National Human Rights Commission (NHRC) in New Delhi on Tuesday, December 24, 2024. (IANS)

IANS Updated on: 02 Jul 2026, 9:30 pm

New Delhi, July 2 (IANS): Former Chairperson of the National Commission for Protection of Child Rights and current member of the National Human Rights Commission, Priyank Kanoongo, on Thursday strongly denounced fraudsters tampering with food and drinks labels that largely affect children in India.

"Selling Bournvita and Maggi with fake labelling is an attack on India's children!!" he stressed on the social media platform 'X'.

"In Okhla, Delhi, based on a complaint, a raid uncovered a gang that was printing fake expiry dates and nutrition value charts themselves and affixing counterfeit labels to sell the goods," he added, sharing that "The operation is ongoing; remaining information to follow."

Kanoongo is also the author of the book "Pinjra – The Cage" that presents a thoroughly researched account of the lives of children in child-care institutes and the role of authorities.

Earlier, according to reports, the Food Safety Department conducted a raid at a premises in the Okhla Industrial Area and uncovered expired food items. A police team was reportedly present at the spot during the inspection, while further investigation and action are underway, as Kanoongo mentioned in his post.

Kanoongo also attached a video with his social media post, which showed him walking into the premises stacked with soft drink cans and edible powder jars.

He is seen examining the containers, some of which had duplicate labels stuck over the original with fake information on expiry dates and nutrition value.

Kanoongo sought to know details from the officials present and wanted to know the name of the owner who was allegedly running the racket right in the heart of the National Capital.

On earlier occasions too, reports have cited fraudsters having illegally imported, repackaged, and sold global branded food products. Many buy expired stocks at throwaway prices, and then supply such products to high-end grocery stores and fancy outlets, including reputed chains as well as e-commerce platforms.

Despite raids and the subsequent legal proceedings undertaken, and arrests made following reports of such

cases, similar incidents come to light, like the latest one in Okhla.

Such practices often lead to a harmful impact on children's health, who are usually the principal consumers of such products.

Source: <https://hindupost.in/crime/nhrc-flags-rights-violations-in-complaint-against-agape-orphanage-hyderabad-seeks-inquiry/>

Crime

NHRC Flags Rights Violations in Complaint Against Agape Orphanage – Hyderabad, Seeks Inquiry

July 2, 2026 Jamadagnya

The National Human Rights Commission has formally intervened in a complaint filed by Hyderabad-based activist A.S. Santhosh, directing the Telangana government and the Union Home Ministry to examine allegations that HIV-affected orphan children linked to Agape Orphanage were publicly exposed on fundraising platforms and that wider child-protection and regulatory failures may have followed. The NHRC, in a notice dated 30 June 2026 under Section 12 of the Protection of Human Rights Act, said the allegations prima facie appeared to involve violations of the victims' human rights and sought an Action Taken Report within two weeks.

NHRC action

In its communication issued from the Law Division in New Delhi, the Commission said the complaint dated 15 June 2026 had been placed before it on 30 June and was taken cognisance of by a Bench presided over by NHRC Member Priyank Kanoongo. The notice was addressed to the Joint Secretary of the Ministry of Home Affairs' FCRA Wing, the Telangana Chief Secretary and the Telangana Director General of Police, reflecting that the matter has been split into human-rights, policing and foreign-funding compliance components.

The Commission directed the Chief Secretary and the DGP to get the allegations inquired into and initiate the lodging of an FIR, while separately asking the Joint Secretary, FCRA, to examine possible violations of the Foreign Contribution (Regulation) Act. It also reminded public authorities that the NHRC is empowered under the Protection of Human Rights Act, 1993, including with powers of a civil court for inquiry under Section 13.

What the complaint alleges

Santhosh, who identified himself as General Secretary of the Legal Rights Protection Forum, alleged that Agape International Inc., a US-based charity, and its associated Agape Orphanage in Hyderabad publicly disclosed the identities, photographs, HIV status and personal stories of HIV-affected orphan children on websites and fundraising platforms. The complaint argues that such publication violated the children's privacy, dignity and confidentiality and exposed them to stigma and exploitation.

The PDF attached to the complaint (file attached at the end of this article) includes screenshots and extracts from sponsorship pages that list children's names, ages, gender and personal histories, including statements identifying at least one child as "living with HIV." The complaint also points to website material and promotional content that, according to the petitioner, turned the children's medical and personal circumstances into fundraising narratives for overseas donors.

The legal concern is not merely ethical but statutory. Bharat's HIV and AIDS (Prevention and Control) Act, 2017 contains a dedicated confidentiality provision in Section 11, while the law also includes protections specifically concerning children affected by HIV or AIDS.

Regulatory and child-safety claims

Beyond the privacy issue, the complaint revives older allegations about the institution's treatment of children. It cites 2017 media reports claiming HIV-affected orphan children housed at Agape were forced to clean underground septic drains, an accusation the complaint presents as evidence of a past safeguarding breakdown.

The complaint further states that the institution was reportedly functioning without mandatory registration under the Juvenile Justice framework at the time of that controversy, yet later obtained permissions and recognition. On that basis, Santhosh has asked the NHRC to examine whether state authorities failed in due diligence, background verification, child-safety assessment and ongoing monitoring before granting or renewing approvals.

Another major element in the complaint concerns Ms. Lynne Marie Voggu, identified in the petition as Executive Director of Agape International Inc. and also as an executive member of the Hyderabad-based Agape society. The complaint claims criminal proceedings are pending against her in a POCSO-linked sessions case and argues that her continued involvement in child welfare activities raises grave concerns about institutional oversight and the safety of vulnerable minors, though these allegations remain claims in the complaint and not findings of guilt.

Financial trail

The petition attempts to build a documentary trail linking the foreign donor body and the Bharatiya institution. It identifies Agape International Inc. as a US charity with EIN 20-0452537 and says the Bharatiya recipient organization is Agape Society, registered in Telangana.

The attached Form 990 reproduced in the PDF shows Agape International Inc. reported gross receipts of 397,018 dollars, total revenue of 389,727 dollars and total expenses of 422,480 dollars for the 2024 tax year, ending with a deficit of 32,753 dollars. The same filing shows 243,472 dollars in grants and similar amounts paid, 157,441 dollars in salaries and compensation, and year-end net assets of 927,342 dollars.

The filing also shows a longer revenue pattern: contributions and grants were listed at 1,045,952 dollars in 2020, 3,837,128 dollars in 2021, 574,167 dollars in 2022, 493,263 dollars in 2023 and 362,406 dollars in 2024, for a five-year total of 6,312,916 dollars. Its Schedule A states a 2024 public support percentage of 47.81 percent, above the 33.33 percent threshold used for publicly supported charity status in the filing.

The complaint additionally asserts that Agape's FCRA registration or licence had reportedly been cancelled by the Ministry of Home Affairs. Publicly available MHA material shows that cancellation of FCRA registration bars an association from receiving and using foreign contribution and that such action is generally tied to violations of the Act or rules after due process.

What the complainant wants

Santhosh has sought a broad package of action: an independent inquiry into Agape Orphanage and Agape International Inc., registration of an FIR, immediate removal of the children's photographs and HIV-related details from websites, investigation into possible violations of child-rights and HIV confidentiality law, and action against responsible officials and office-bearers. The complaint also asks for an independent child-safety audit and for the Home Ministry to examine the continuation of OCI status granted to Lynne Marie Voggu, including possible deportation proceedings after due inquiry.

At this stage, the NHRC has not ruled on the truth of the allegations. What it has done is elevate the complaint into a live rights inquiry, giving the Telangana administration and the Union Home Ministry a two-week window to explain what action they have taken on allegations that combine child privacy, HIV confidentiality, institutional safeguarding and foreign-funding compliance in one of the most sensitive categories of welfare governance.

Conclusion

The controversy also raises broader concerns about illegal practices, opaque foreign-funded operations and the misuse of child-care institutions in Bharat. Where vulnerable children are drawn into systems marked by poor oversight, identity-based influence or hidden agendas, the consequences can be profound, ranging from trauma and stigma to a breakdown of public confidence in both welfare institutions and the social fabric surrounding

them.

Source: <https://thenewsmill.com/2026/07/nhrc-investigates-kolkata-taratala-building-collapse-killing-five-labourers/>

Nation and Beyond

NHRC investigates Kolkata Taratala building collapse killing five labourers

TNM (With ANI Inputs) Published On: Jul 3, 2026

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the collapse of an under-construction warehouse in Kolkata's Taratala area, West Bengal, which resulted in the deaths of at least five labourers and injured twenty others. The incident occurred on June 24 when a concrete casting of an iron structure gave way, trapping approximately 12 to 15 workers under debris.

Allegations have emerged that the sanctioned building plan for the warehouse was seriously flawed. Noting the reports suggest a severe violation of human rights, the NHRC issued formal notices to three senior West Bengal officials: the Chief Secretary, Kolkata Police Commissioner, and Kolkata Municipal Commissioner.

The Commission has requested a detailed report within two weeks, covering the status of the criminal investigation, the structural failures involved, and information regarding financial compensation to injured workers and the next of kin of the deceased.

Following the incident, West Bengal Chief Minister Suvendu Adhikari announced administrative and legal actions are underway. Six individuals have been arrested, and the Lalbazar Crime Branch is leading the investigation under the Kolkata Police Commissioner's supervision.

"The Kolkata Municipal Corporation (KMC) will blacklist the architect and planner responsible for the project," Chief Minister Adhikari declared, warning that strict measures would be taken against anyone found complicit in the negligence.

Sushil Mohta, President of the Confederation of Real Estate Developers' Associations of India (CREDAI) Bengal, expressed condolences for the loss of life while distancing organised developers from the incident. He stated that certified industry players operate under rigorous safety mandates and adhere strictly to national building codes, local zoning laws, and industry regulations. He added that standard procedures include comprehensive soil testing and formal recommendations from geotechnical engineers before commencing any concrete casting.

As the Lalbazar Crime Branch continues to investigate the technical failures that caused the collapse, attention remains focused on structural accountability and safety compliance amid Kolkata's rapid industrial growth.

Source: <https://www.tribuneindia.com/news/delhi/nhrc-takes-tough-note-of-selling-re-labelled-expired-food-products/amp>

Home / Delhi / Nhrc Takes Tough Note Of Selling Re Labelled Expired Food Products

NHRC takes tough note of selling 're-labelled' expired food products

Directs six authorities to submit action taken report within two weeks

Manikant Mishra Tribune News Service

New Delhi, Updated At : 08:14 AM Jul 03, 2026 IST

The National Human Rights Commission (NHRC) has taken cognisance of allegations that expired packaged food and beverages were being re-labelled and pushed back into the market from a premises in Delhi's Okhla area. It has directed six authorities, including the Centre, FSSAI and Delhi Police, to submit an action taken report (ATR) within two weeks.

Acting under Section 12 of the Protection of Human Rights Act, 1993, the Commission issued notices to the Ministry of Food Processing Industries, Food Safety and Standards Authority of India, Ministry of Health and Family Welfare, Delhi Food Safety Department, Commissioner of Police and the Deputy Commissioner of Police, South East Delhi.

The authorities have been asked to investigate the allegations and report back to the Commission within two weeks.

The action follows a complaint alleging that expired packaged food and consumer products were being tampered with by removing or concealing original expiry dates and affixing fabricated labels carrying fake expiry dates and product details before reintroducing them into the market. The complaint mentions several packaged food and beverage brands and alleges that the products were subjected to fraudulent re-labelling.

The Commission observed that, if established, such organised tampering amounts to a grave act of food fraud involving deception, misbranding and misrepresentation. It noted that the alleged practice could compromise consumer safety, particularly for children, elderly persons and other vulnerable groups, while also indicating the possible existence of organised networks involved in the storage, re-labelling and distribution of expired food products.

The NHRC has directed the Food Safety Department of the Delhi Government and the FSSAI to take measures to detect and curb fraudulent re-labelling of expired food products and undertake inspections and enforcement drives across manufacturers, warehouses, distributors, wholesalers, retailers and storage facilities dealing in packaged food.

It has also called for a comprehensive investigation to identify and dismantle organised networks involved in expiry label tampering and counterfeit packaging, besides initiating stringent legal action under the Food Safety and Standards Act and other applicable laws wherever violations are established.

The development came hours after NHRC member and former National Commission for Protection of Child Rights chairperson Priyank Kanoongo shared details of the operation on X.

“Selling Bournvita and Maggi with fake labelling is an attack on India’s children!!” he wrote, adding that a raid in Okhla had uncovered a gang allegedly printing fake expiry dates and nutrition value charts before affixing counterfeit labels on products. “The operation is ongoing; remaining information to follow,” he said.

Kanoongo also shared a video from the premises, where he is seen inspecting packaged food items carrying duplicate labels and seeking details from officials present during the inspection.

Source: <https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognisance-of-kolkata-taratala-building-collapse-that-killed-5-labourers20260703005905/>

NHRC takes suo motu cognisance of Kolkata Taratala building collapse that killed 5 labourers

ANI | Updated: Jul 03, 2026 00:59 IST News Subscription Service

New Delhi [India], July 3 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of the tragic collapse of an under-construction warehouse in the Taratala area of Kolkata, West Bengal, which claimed the lives of at least five labourers and left twenty others injured.

The incident occurred on June 24, when a concrete casting of an iron structure suddenly gave way, trapping an estimated 12 to 15 workers beneath a mountain of debris. Allegations have since emerged indicating that the sanctioned building plan for the warehouse was deeply faulty.

Observing that the reports point to a severe violation of human rights, the Commission has issued formal notices to three top West Bengal officials: The Chief Secretary, Kolkata Police Commissioner and Kolkata Municipal Commissioner.

The NHRC has demanded a detailed report within two weeks, which must outline the current status of the criminal investigation, the structural failures involved, and details regarding financial compensation paid to the injured workers and the next of kin of the deceased.

In the wake of the disaster, West Bengal Chief Minister Suvendu Adhikari announced that administrative and legal machinery had already been set into motion. Six individuals have been arrested so far, and the Lalbazar Crime Branch is leading the investigation under the direct supervision of the Kolkata Police Commissioner.

"The Kolkata Municipal Corporation (KMC) will blacklist the architect and planner responsible for the project," Chief Minister Adhikari stated, warning that absolute strictness will be maintained against anyone found complicit in the negligence.

Addressing the tragedy, Sushil Mohta, the President of the Confederation of Real Estate Developers Associations of India (CREDAI) Bengal, expressed deep condolences over the loss of lives while distancing organised developers from the incident.

Mohta emphasised that certified industry players operate under rigorous safety mandates: Members strictly adhere to national building codes, local zoning laws, and industry rules; Standard procedures require exhaustive soil testing and formal recommendations from geotechnical engineers to dictate the structural load-bearing capacity before any casting begins.

As the Lalbazar Crime Branch unravels the exact technical failures that led to the collapse, the focus remains

heavily on structural accountability and safety compliance within Kolkata's rapid industrial expansion. (ANI) India
Travel Guide

Source: <https://www.thestatesman.com/india/nhrc-sends-notice-to-up-govt-over-plight-of-bonded-labour-in-muzaffarnagar-1503612331.html/amp>

NHRC sends notice to UP govt over plight of bonded labour in Muzaffarnagar
Statesman News Service July 2, 2026 6:08 pm

The National Human Rights Commission (NHRC) has taken suo motu cognizance of the reports about 12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a factory in the Muzaffarnagar district.

On Thursday, the Commission issued notices to the state Chief Secretary and DGP, calling for a detailed report on the matter within two weeks

In the notice, the Commission has directed the Muzaffarnagar District Magistrate to inquire into the matter as per the Standard Operating Procedure of the Ministry of Labour and Employment and the Bonded Labour System (Abolition) Act, 1976

The Commission also directed the immediate registration of the labourers on the e-Shram Portal as per its Advisory 2.0 dated December 8, 2021.

Reportedly, one of the labourers managed to escape from the factory and a complaint was filed with the Titawi Police Station, leading to the rescue of the other labourers. Their medical examination disclosed multiple injuries, including bruises, cuts, fractures and signs of prolonged physical abuse. Reportedly, the police found that one person has also died. The investigations are ongoing to ascertain if there were more deaths.

According to the media report carried on 25 June 2026, the victims belonged to different states, including Uttar Pradesh, Bihar, Uttarakhand, Rajasthan, Haryana, Chhattisgarh, Jharkhand and a few from Nepal. Reportedly, they were lured from railway stations, bus stands and other public places on the pretext of providing employment, regular wages, food and accommodation. After reaching the factory, their mobile phones and identity documents were allegedly confiscated, preventing them from contacting their families. Allegedly, pit bull dogs were used to intimidate the labourers and prevent them from escaping.

Source: <https://www.livelaw.in/high-court/jharkhand-high-court/jharkhand-high-court-challenges-nhrc-judicial-inquiry-custodial-deaths-rapes-539587>

PIL In Jharkhand High Court Challenges NHRC Circular Withdrawing Mandatory Judicial Inquiry Into Custodial Deaths, Rapes

Rushil Batra 2 July 2026 10:50 AM (4 mins read)

A Public Interest Litigation (PIL) has been filed before the Jharkhand High Court challenging a National Human Rights Commission (NHRC) circular which withdrew its earlier direction mandating judicial inquiries in every case of custodial death, disappearance and rape.

The PIL seeks quashing of the NHRC's Circular dated May 14, 2024, which declared that the Commission's earlier circular dated September 4, 2020 had become "nugatory" and stood "withdrawn and annulled" following the coming into force of the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS).

The petitioner has also sought a direction to the NHRC to issue fresh guidelines in light of the Jharkhand High Court's recent judgment in *Md. Mumtaz Ansari v. State of Jharkhand* (2026 SCC OnLine Jhar 617), wherein the Court held that an inquiry under Section 196(2) of the BNSS must be conducted by a Judicial Magistrate and that an inquiry by an Executive Magistrate cannot substitute such judicial inquiry.

The petitioner, Md. Mumtaz Ansari, an advocate practising before the Dhanbad Civil Court, contends that the impugned circular is based on a misreading of Sections 194(4) and 196(2) of the BNSS. According to the plea, Section 194(4) merely empowers an Executive Magistrate to conduct an inquest, which is a preliminary fact-finding exercise to ascertain the apparent cause of death.

On the other hand, it is submitted that Section 196(2) mandates a judicial inquiry by a Judicial Magistrate into cases of custodial death, disappearance or rape.

The petitioner alleges that the NHRC erroneously conflated the two provisions and wrongly concluded that the statutory requirement of judicial inquiry had become redundant because Executive Magistrates are empowered to conduct inquests under Section 194(4). The plea contends that the two provisions operate in distinct fields and serve different purposes, with an inquest under Section 194(4) being fundamentally different from the detailed quasi-judicial inquiry contemplated under Section 196(2).

It is further argued that by withdrawing its 2020 circular, the NHRC has acted contrary to its statutory mandate of protecting human rights. According to the petitioner, the Commission ought to have strengthened and reaffirmed safeguards requiring judicial inquiries into custodial deaths and rapes instead of withdrawing them on what is described as an erroneous interpretation of the BNSS.

The PIL further submits that the impugned circular creates a "dangerous legal vacuum" in the procedural safeguards governing inquiries into custodial deaths, disappearances and rapes, thereby weakening accountability in cases involving alleged human rights violations.

The matter is titled Md. Mumtaz Ansari v. NHRC and Ors.

Source: <https://indialegallive.com/constitutional-law-news/courts-news/petition-filed-in-jharkhand-high-court-challenges-nhrc-circular-ending-mandatory-inquiries-into-custodial-death-rape-cases/>

Home Court News Updates Courts Petition file...
Court News UpdatesCourts

Petition filed in Jharkhand High Court challenges NHRC circular ending mandatory inquiries into custodial death, rape cases

By Legal Desk -July 2, 2026

A Public Interest Litigation (PIL) has been filed before the Jharkhand High Court challenging a circular issued by the National Human Rights Commission (NHRC) withdrawing its earlier directive mandating judicial inquiries in cases of custodial death, disappearance and rape.

The plea seeks quashing of the NHRC's May 14, 2024 circular, through which the Commission declared that its earlier circular dated September 4, 2020 had become "nugatory" and stood "withdrawn and annulled" after the enactment of the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS).

The petitioner has also sought directions to the NHRC to frame fresh guidelines in line with the Jharkhand High Court's recent judgment in *Md. Mumtaz Ansari v. State of Jharkhand* (2026 SCC OnLine Jhar 617). In that decision, the High Court held that inquiries under Section 196(2) of the BNSS must be conducted by a Judicial Magistrate and cannot be substituted by an inquiry conducted by an Executive Magistrate.

The PIL has been filed by advocate Md. Mumtaz Ansari, who practises before the Dhanbad Civil Court. He contends that the impugned circular is based on an erroneous interpretation of Sections 194(4) and 196(2) of the BNSS.

According to the plea, Section 194(4) merely empowers an Executive Magistrate to conduct an inquest, which is a preliminary fact-finding exercise intended to ascertain the apparent cause of death. In contrast, Section 196(2) specifically mandates a judicial inquiry by a Judicial Magistrate in cases involving custodial death, disappearance or rape.

The petitioner argues that the NHRC wrongly conflated the two provisions and incorrectly concluded that the statutory requirement of a judicial inquiry had become redundant merely because Executive Magistrates are authorised to conduct inquests under Section 194(4).

The plea stresses that the two provisions operate in distinct spheres and serve entirely different purposes. While an inquest under Section 194(4) is limited in scope, the inquiry contemplated under Section 196(2) is a detailed quasi-judicial exercise aimed at ensuring accountability in serious human rights violations.

It is further contended that by withdrawing its 2020 circular, the NHRC acted contrary to its statutory duty to protect human rights.

According to the petitioner, instead of diluting safeguards, the Commission ought to have reinforced and reiterated the requirement of judicial inquiries in cases involving custodial deaths, disappearances and rapes.

The PIL also states that the impugned circular has created a “dangerous legal vacuum” in the procedural safeguards governing such inquiries, thereby weakening accountability mechanisms in cases involving alleged human rights abuses.

Source: <https://thenewsmill.com/2026/07/nhrc-investigates-alleged-bonded-labour-abuse-of-12-workers-in-muzaffarnagar-factory/>

Nation and Beyond

NHRC investigates alleged bonded labour abuse of 12 workers in Muzaffarnagar factory

TNM (With ANI Inputs) Published On: Jul 3, 2026

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a report alleging that 12 bonded labourers were assaulted and forced to work until midnight without adequate food or wages for nearly 18 months at a paper plate manufacturing factory in Mandi village, Muzaffarnagar district, Uttar Pradesh.

One labourer escaped and filed a complaint with Titawi Police Station, which led to the rescue of the remaining workers. Medical examinations revealed multiple injuries, including bruises, cuts, fractures, and signs of prolonged physical abuse.

Police confirmed that one person had died and investigations are ongoing to determine if there were other fatalities.

The NHRC stated that if the report's contents are accurate, they represent serious human rights violations. It has issued notices to the Uttar Pradesh Chief Secretary and Director General of Police, requesting a detailed report within two weeks. Additionally, the Muzaffarnagar District Magistrate has been directed to conduct an inquiry under the Ministry of Labour and Employment's Standard Operating Procedure and the Bonded Labour System (Abolition) Act, 1976.

Immediate action has also been instructed to register the labourers on the e-Shram Portal, as per NHRC Advisory 2.0 dated 8 December 2021.

According to the report published on 25 June, the victims came from various states, including Uttar Pradesh, Bihar, Uttarakhand, Rajasthan, Haryana, Chhattisgarh, Jharkhand, and some from Nepal. They were reportedly lured from railway stations, bus stands, and other public places with promises of employment, regular wages, food, and accommodation.

Upon arrival at the factory, their mobile phones and identity documents were allegedly confiscated to prevent contact with their families. Pit bull dogs were said to be used to intimidate the labourers and deter attempts to escape.

Source: https://www.telegraphindia.com/west-bengal/kolkata/national-human-rights-commission-seeks-report-on-garden-reach-warehouse-collapse-prnt/cid/2168329#goog_rewarded

National Human Rights Commission seeks report on Garden Reach warehouse collapse

Observing that the incident raises concerns of human rights violations, the commission issued notices to Bengal's chief secretary, commissioner of Kolkata Police and municipal commissioner, seeking a detailed report within two weeks

Our Bureau Published 03.07.26, 04:59 AM

The National Human Rights Commission (NHRC) on Thursday took suo motu cognisance of media reports on the collapse of an under-construction warehouse in Calcutta's Garden Reach on June 24, in which 16 labourers died and 17 others were injured.

Observing that the incident raises concerns of human rights violations, the commission issued notices to Bengal's chief secretary, commissioner of Kolkata Police and municipal commissioner, seeking a detailed report within two weeks.

The commission said the report must include the status of the investigation and details of compensation paid to the families of the deceased and the injured.

About 40 labourers were working at the site when the concrete casting of the iron structure of the under-construction warehouse collapsed, trapping several workers beneath the debris. Rescue agencies could not ascertain the exact number of trapped workers because no register was maintained at the site.

Several arrests have been made in connection with the collapse.

Source:

<https://www.newindianexpress.com/amp/story/india/2026/Jul/02/pil-in-jharkhand-hc-challenges-nhrc-circular-withdrawing-mandatory-judicial-inquiry-into-custodial-deaths>

PIL in Jharkhand HC challenges NHRC circular withdrawing mandatory judicial inquiry into custodial deaths

According to the petition, the NHRC erroneously conflated the two provisions and wrongly concluded that the statutory requirement of judicial inquiry had become redundant.

Mukesh Ranjan

Updated: 2nd Jul, 2026 at 9:58 PM

RANCHI: A Public Interest Litigation (PIL) has been filed before the Jharkhand High Court challenging a National Human Rights Commission (NHRC) circular which withdrew its earlier direction mandating judicial inquiries in every case of custodial death, disappearance and rape.

The PIL, filed by MD Mumtaz Ansari, seeks quashing of the NHRC's Circular dated May 14, 2024, which declared that the Commission's earlier circular dated September 4, 2020, had become "nugatory" and stood "withdrawn and annulled" following the coming into force of the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS).

The petitioner has also sought a direction to the NHRC to issue fresh guidelines in light of the Jharkhand High Court's recent judgment in Md. Mumtaz Ansari Vs State of Jharkhand, wherein the Court held that an inquiry under Section 196(2) of the BNSS must be conducted by a Judicial Magistrate and that an inquiry by an Executive Magistrate cannot substitute such judicial inquiry.

According to petitioner's advocate, Shadab Ansari, despite this clear and binding law, the NHRC's impugned Circular erroneously declares that the previous mandate requiring mandatory judicial inquiries in every custodial death/disappearance case is now "nugatory" due to the enforcement of the BNSS, 2023.

"This interpretation is based on a complete misinterpretation of Sections 194(4) and 196(2) of the BNSS," he said.

Ansari further added that the law is clear—custodial death inquiries must be conducted by Judicial Magistrates. "The NHRC cannot dilute this statutory imperative," he said.

According to the petition, the NHRC erroneously conflated the two provisions and wrongly concluded that the statutory requirement of judicial inquiry had become redundant because Executive Magistrates are empowered to conduct inquests under Section 194(4).

"We are seeking the quashing of this circular and a Mandamus directing the NHRC to issue fresh guidelines in light of the recent Jharkhand High Court judgment, reaffirming that the 'judicial' in 'judicial inquiry' is absolute and non-negotiable," said the advocate.

According to the petition, the legal vacuum created by the impugned circular would have grave consequences for

the families of victims of custodial violence, who would be left without the safeguard of an independent judicial inquiry into the circumstances of the death of their loved ones.

Source: <https://dailypioneer.com/news/slug-lite/nhrc-notice-to-up-govt-dgp-over-assault-on-12-labourers?year=2026>

NHRC notice to UP Govt, DGP over assault on 12 labourers
July 03, 2026 By Pioneer News Service

The NHRC on Thursday said it has issued notice to the Uttar Pradesh government and the state's police chief in a case of alleged atrocities against 12 bonded labourers at a factory in Muzaffarnagar district. The human rights panel has sought a detailed report from the authorities in two weeks.

In a statement, the National Human Rights Commission said it has taken suo motu cognisance of a media report about "12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in Muzaffarnagar district".

One of the labourers managed to escape from the factory and a complaint was filed with the Titawi police station, leading to the rescue of the other labourers, it said.

Source: <https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognizance-of-alleged-bonded-labour-abuse-in-muzaffarnagar-factory20260703010428/>

NHRC takes suo motu cognizance of alleged bonded labour abuse in Muzaffarnagar factory

ANI | Updated: Jul 05, 2026 01:04 IST

New Delhi [India], July 3 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognizance of a report about 12 bonded labourers being assaulted in captivity and forced to work till midnight without sufficient food and wages for nearly one and a half years at a paper plate manufacturing factory in Mandi village in the Muzaffarnagar district, Uttar Pradesh.

One of the labourers managed to escape from the factory, and a complaint was filed with the Titawi Police Station, leading to the rescue of the other labourers. Their medical examination disclosed multiple injuries, including bruises, cuts, fractures and signs of prolonged physical abuse.

According to the police, one person had also died. The investigations are on to ascertain if there were more deaths.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Uttar Pradesh Chief Secretary and Director General of Police, calling for a detailed report on the matter within two weeks. It has also directed the Muzaffarnagar District Magistrate to inquire into the matter as per the Standard Operating Procedure of the Ministry of Labour and Employment and in light of the Bonded Labour System (Abolition) Act, 1976.

It has also directed immediate action for the registration of the labourers on the e-Shram Portal and as prescribed under the NHRC Advisory 2.0 dated 8th December 2021.

According to an alleged report carried on June 25, the victims belonged to different states, including Uttar Pradesh, Bihar, Uttarakhand, Rajasthan, Haryana, Chhattisgarh, Jharkhand and a few from Nepal.

They were lured from railway stations, bus stands and other public places on the pretext of providing employment, regular wages, food and accommodation. After reaching the factory, their mobile phones and identity documents were allegedly confiscated, preventing them from contacting their families. Pit bull dogs were used to intimidate the labourers and prevent them from escaping. (ANI)

Source: <https://www.themooknayak.com/labour/nhrc-notice-up-govt-dgp-muzaffarnagar-bonded-labourers-rescue>

मजदूर/कर्मचारी

मुजफ्फरनगर में 12 बंधुआ मजदूरों पर अत्याचार: NHRC ने यूपी सरकार और DGP को जारी किया सख्त नोटिस

मुजफ्फरनगर की एक फैक्ट्री में 12 मजदूरों को बंधक बनाकर प्रताड़ित करने के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त कदम उठाते हुए यूपी सरकार और डीजीपी से 2 हफ्ते में रिपोर्ट तलब की है।

Rajan Chaudhary Published on: 03 Jul 2026, 10:28 am

लखनऊ: उत्तर प्रदेश के मुजफ्फरनगर जिले में बंधुआ मजदूरों पर हुए अमानवीय अत्याचार के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कड़ा रुख अपनाया है। आयोग ने गुरुवार को इस गंभीर घटना को लेकर राज्य सरकार और प्रदेश के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी किया है। इस खौफनाक मामले में 12 मजदूरों को कथित तौर पर बंधक बनाकर रखा गया था और उनके साथ क्रूरता की गई थी।

मानवाधिकार पैनल ने मामले की गंभीरता को देखते हुए संबंधित अधिकारियों से दो सप्ताह के भीतर एक विस्तृत रिपोर्ट तलब की है।

मानवाधिकार आयोग ने मीडिया में आई इस चौंकाने वाली खबर का स्वतः संज्ञान लिया है। जानकारी के अनुसार, मुजफ्फरनगर जिले के मंडी गांव में स्थित एक पेपर प्लेट बनाने वाली फैक्ट्री में इन 12 मजदूरों को पिछले करीब डेढ़ साल से कैद करके रखा गया था।

वहां उनसे जबरन आधी रात तक काम लिया जाता था। इस कड़ी मेहनत के बदले में उन्हें न तो भरपेट खाना नसीब होता था और न ही कोई मजदूरी दी जाती थी। विरोध करने पर इन मजदूरों के साथ बेरहमी से मारपीट की जाती थी।

इस दलदल से बाहर निकलने की राह तब खुली जब इनमें से एक मजदूर किसी तरह फैक्ट्री से जान बचाकर भागने में कामयाब हो गया। उसने तुरंत इलाके के तितावी पुलिस स्टेशन पहुंचकर अपनी खौफनाक आपबीती सुनाई और मामले की आधिकारिक शिकायत दर्ज कराई।

पुलिस ने मामले की संवेदनशीलता को समझते हुए त्वरित कार्रवाई की और फैक्ट्री पर छापा मारकर बाकी सभी बंधुआ मजदूरों को सकुशल मुक्त करा लिया। अब एनएचआरसी की इस सीधी दखलंदाजी के बाद दोषियों पर प्रशासन की सख्त कानूनी कार्रवाई की उम्मीद बंध गई है।

Source: <https://www.timesnowhindi.com/cities/up-news-muzaffarnagar-bonded-labour-torture-nhrc-notice-paper-plate-factory-rescue-article-154894467>

मुजफ्फरनगर 'खूनी' फैक्ट्री मामले में मानवाधिकार आयोग ने लिया स्वतः संज्ञान; बंधुआ मजदूरी को लेकर मुख्य सचिव-DGP को नोटिस

Edited by: निशांत तिवारी

Updated Jul 3, 2026, 10:26 AM IST

Muzaffarnagar: मुजफ्फरनगर में पेपर प्लेट फैक्ट्री में 12 बंधुआ मजदूरों को बंधक बनाकर प्रताड़ित करने के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने यूपी सरकार और पुलिस महानिदेशक (DGP) को नोटिस जारी कर 2 हफ्ते में जवाब मांगा है।

UP News: उत्तर प्रदेश के मुजफ्फरनगर जिले से बीते दिनों एक इंसानियत को झकझोर देने वाला एक मामला सामने आया था। यहां के तितवी थाना क्षेत्र के मंडी गांव में एक पेपर प्लेट बनाने वाली फैक्ट्री में पिछले करीब डेढ़ साल से 12 मजदूरों को बंधक बनाकर उनके साथ क्रूर बर्बरता की जा रही थी। अब इस मामले की गंभीरता को देखते हुए राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्वतः संज्ञान लिया है। आयोग ने इसे मानवाधिकारों का गंभीर उल्लंघन मानते हुए उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक (DGP) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है।

पिटबुल कुत्ते देते थे मजदूरों का पहरा

रिपोर्ट्स के मुताबिक, इन पीड़ित मजदूरों को उत्तर प्रदेश, बिहार, उत्तराखंड, राजस्थान, हरियाणा, छत्तीसगढ़, झारखंड और पड़ोसी देश नेपाल के रेलवे स्टेशनों, बस स्टैंडों और सार्वजनिक स्थानों से अच्छी नौकरी और रहने की जगह का लालच देकर लाया गया था। फैक्ट्री पहुंचते ही सबसे पहले इनके मोबाइल फोन और पहचान पत्र छीन लिए गए। मजदूरों को आधी रात तक बिना ठीक से खाना दिए, मजदूरी करने पर मजबूर किया जाता था। अगर कोई भागने की कोशिश करता, तो उन्हें डराने और रोकने के लिए खतरनाक 'पिटबुल' नस्ल के कुत्तों का इस्तेमाल किया जाता था। इस फैक्ट्री का खुलासा तब हुआ जब एक मजदूर किसी तरह जान बचाकर फैक्ट्री से भागने में सफल रहा। उसने तुरंत तितवी पुलिस स्टेशन में शिकायत दर्ज कराई, जिसके बाद पुलिस ने तत्परता दिखाते हुए फैक्ट्री पर छापा मारा और बाकी मजदूरों को सुरक्षित बाहर निकाला। पुलिस के अनुसार, इस प्रताड़ना के कारण एक मजदूर की मौत भी हो चुकी है।

NHRC के सख्त निर्देश: DM जांच करें, ई-श्रम पर हो रजिस्ट्रेशन

मानवाधिकार आयोग ने मुजफ्फरनगर के जिला मजिस्ट्रेट (DM) को निर्देश दिया है कि वे श्रम और रोजगार मंत्रालय के मानक संचालन प्रक्रिया (SOP) और बंधुआ श्रम प्रणाली (उन्मूलन) अधिनियम, 1976 के तहत इस पूरे मामले की गहन जांच करें। इसके साथ ही, आयोग ने सभी पीड़ित मजदूरों को तुरंत ई-श्रम पोर्टल पर रजिस्टर करने और आयोग के 8 दिसंबर 2021 के परामर्श के तहत उन्हें तत्काल सहायता और पुनर्वास देने के आदेश दिए हैं। मामले में पुलिस फरार आरोपियों की तलाश और आगे की कानूनी कार्रवाई में जुटी है।

Source: <https://www.livehindustan.com/national/story-human-rights-commission-issues-notice-over-bonded-laborers-in-muzaffarnagar-factory-201783020260323.amp.html>

मजदूरों के बंधक बनाने में मानवाधिकार आयोग ने प्रदेश सरकार और डीजीपी को दिया नोटिस

Jul 03, 2026 12:54 am IST

Diwakar Jha हिन्दुस्तान, मुजफ्फर नगर

मुजफ्फरनगर के मांडी गांव की दोना-पत्तल फैक्ट्री में बंधक बनाए गए श्रमिकों के मामले में मानवाधिकार आयोग ने नोटिस जारी किया है। 12 श्रमिकों को डेढ़ साल तक बंधक बनाकर रखा गया था। एक श्रमिक की शिकायत पर अन्य श्रमिकों को बचाया गया। तीन आरोपी गिरफ्तार किए गए हैं।

मुजफ्फरनगर। मुजफ्फरनगर के तितावी थाना क्षेत्र के मांडी गांव की दोना-पत्तल फैक्ट्री में बंधक बनाए गए श्रमिकों के मामले में राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश सरकार और पुलिस प्रमुख (डीजीपी) को नोटिस जारी किया है। आयोग ने अधिकारियों से दो हफ्ते में विस्तृत रिपोर्ट मांगी है। एक बयान में, राष्ट्रीय मानवाधिकार आयोग ने कहा कि उसने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें बताया गया कि मुजफ्फरनगर जिले के मांडी गांव की फैक्ट्री में 12 बंधुआ मजदूरों को बंधक बनाकर रखा गया, उन पर हमले किए गए और उन्हें लगभग डेढ़ साल तक बिना पर्याप्त भोजन और मजदूरी के आधी रात तक काम करने को मजबूर किया गया। आयोग ने कहा कि मजदूरों में से एक फैक्ट्री से भागने में कामयाब रहा और तितावी थाने में शिकायत दर्ज कराई, जिसके बाद अन्य मजदूरों को बचाया जा सका।

गौरतलब है

गौरतलब है कि फैक्ट्री में 12 श्रमिकों से डेढ़ वर्ष से बंधक बनाकर मजदूरी कराने और श्रमिकों को खाना और मानदेय दिए बिना 24 घंटे काम कराने का खुलासा हुआ था। आरोप है कि श्रमिकों को दिन में एक बार मात्र सूखी रोटी दी जाती थी। एक श्रमिक के वहां से किसी से तरह भागकर पुलिस को सूचना देने के बाद पुलिस को तितावी थाने की पुलिस ने अन्य श्रमिकों को बंधनमुक्त कराया था। सभी श्रमिकों के शरीर पर चोट और जखम के निशान थे। श्रमिकों ने दावा किया था कि फैक्ट्री मालिकों के शोषण के कारण नेपाल के श्रमिक अर्जुन उर्फ टोपी की मौत हो गई थी और दो अन्य श्रमिक लापता हैं। पीड़ित उत्तर प्रदेश, बिहार, उत्तराखंड, राजस्थान, हरियाणा, छत्तीसगढ़, झारखंड और कुछ नेपाल के निवासी हैं। इनको रेलवे स्टेशन, बस अड्डों और सार्वजनिक स्थानों से रोजगार और अच्छे वेतन व खाने का लालच देकर बंधक बनाया गया था। फैक्ट्री में पहुंचते ही इनसे इनके पहचान पत्र, मोबाइल समेत सभी चीजें छीन ली गई थीं। इन पर नजर रखने और डराने के लिए पिटबुल कुत्ते को रखा गया था।

मुजफ्फरनगर पुलिस ने इस मामले में फैक्ट्री मालिक के पिता प्रदीप बालियान, सुपरवाइजर शिव त्यागी, मजदूरों को मुनाफे का लालच देकर यहां लाने आने रैबिट को गिरफ्तार कर लिया है। उधर, मुजफ्फरनगर पुलिस को चकमा देकर आरोपी अंकित बालियान ने हरियाणा में तमंचे के साथ खुद को गिरफ्तार करा दिया। अब मुजफ्फरनगर पुलिस मुख्य आरोपी को रिमांड पर लेने की तैयारी कर रही है।

Source: <https://hindi.theprint.in/india/nhrc-issues-notice-to-uttar-pradesh-government-dgp-in-case-of-atrocities-against-bonded-labourers/994269/?amp>

बंधुआ मजदूरों के साथ अत्याचार के मामले में एनएचआरसी ने उत्तर प्रदेश सरकार, डीजीपी को नोटिस दिया
भाषा-2 July, 2026

नयी दिल्ली, दो जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बृहस्पतिवार को कहा कि उसने मुजफ्फरनगर जिले की एक फैक्टरी में 12 बंधुआ मजदूरों पर कथित अत्याचार के मामले में उत्तर प्रदेश सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किया है।

मानवाधिकार आयोग ने अधिकारियों से दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने एक बयान में कहा कि उसने मुजफ्फरनगर जिले के मंडी गांव में पेपर प्लेट बनाने वाली एक फैक्टरी में “12 बंधुआ मजदूरों के साथ मारपीट करने और उन्हें लगभग डेढ़ साल तक बिना पर्याप्त खाने और मजदूरी के आधी रात तक काम करने के लिए मजबूर किए जाने” की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है।

इसमें कहा गया है कि एक मजदूर फैक्टरी से भागने में कामयाब रहा और उसने तितावी पुलिस थाने में शिकायत दर्ज कराई, जिसके बाद दूसरे बंधुआ मजदूरों को बचाया जा सका।

एनएचआरसी ने कहा, “मजदूरों की मेडिकल जांच में कई चोटें पाई गईं, जिनमें खरोंच, कटने के निशान, हड्डियां टूटने और लंबे समय तक शारीरिक उत्पीड़न के संकेत शामिल थे। खबरों के अनुसार, पुलिस को पता चला है कि एक व्यक्ति की मौत भी हो गई है। क्या और भी मौतें हुई हैं, यह पता लगाने के लिए जांच जारी है।”

आयोग ने कहा कि अगर खबर में दी गई जानकारी सच है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। इसलिए, आयोग ने उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के अंदर इस मामले पर विस्तृत रिपोर्ट मांगी है।

भाषा शफीक सुरेश

सुरेश

Source: <https://hindi.theprint.in/india/nhrc-issues-notice-on-re-labelling-of-expired-packaged-food-items/994286/>

खाने की सीमा समाप्त हो चुके पैकट वाले खाद्य सामग्री की 'री-लेबलिंग' को लेकर एनएचआरसी का नोटिस
भाषा 2 July, 2026

नयी दिल्ली, दो जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के ओखला क्षेत्र स्थित परिसरों से कथित तौर पर समय-सीमा (एक्सपायरी) समाप्त हो चुके पैकट वाले खाद्य पदार्थों और उपभोक्ता उत्पादों पर नए लेबल लगाकर उन्हें दोबारा बाजार में उतारे जाने के आरोपों के संबंध में केंद्रीय स्वास्थ्य मंत्रालय, खाद्य प्रसंस्करण उद्योग मंत्रालय, भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसआई) और अन्य संबंधित प्राधिकारियों को नोटिस जारी किये हैं।

आयोग ने दो सप्ताह के भीतर इस मामले में की गई कार्रवाई की रिपोर्ट मांगी है। यह जानकारी आयोग की दो जुलाई की कार्यवाही में दी गई है।

'नेटवर्क फॉर एक्सेस टू जस्टिस एंड मल्टीडिसिप्लिनरी आउटरीच फाउंडेशन' की ओर से दायर शिकायत में आरोप लगाया गया है कि पैकेट वाले खाद्य पदार्थों और उपभोक्ता उत्पादों पर लगे 'एक्सपायरी लेबल' हटाकर या छिपाकर उनकी जगह फर्जी एक्सपायरी तिथि और उत्पाद संबंधी विवरण वाले नए लेबल लगाए गए तथा उन्हें दोबारा बाजार में उतार दिया गया।

आयोग की कार्यवाही में कहा गया है, "यह बताया गया है कि बच्चों और परिवारों द्वारा व्यापक रूप से इस्तेमाल किए जाने वाले हेल्थ ड्रिंक, इंस्टेंट फूड उत्पाद, पेय पदार्थ तथा अन्य पैकट वाले खाद्य सामग्री जैसे उत्पादों पर कथित तौर पर धोखाधड़ी कर नए लेबल लगाए जाते हैं और उसके बाद उन्हें व्यावसायिक माध्यमों से वितरित किया जाता है।"

आयोग ने कहा कि यदि ये आरोप सही पाए जाते हैं, तो वैधानिक उत्पाद विवरणों के साथ इस तरह की "संगठित छेड़छाड़" खाद्य धोखाधड़ी का गंभीर मामला है, जिससे उपभोक्ताओं, विशेषकर बच्चों और अन्य संवेदनशील वर्गों के लोगों के स्वास्थ्य को जोखिम हो सकता है, क्योंकि उन्हें असुरक्षित और 'एक्सपायरी' समाप्त हो चुके उत्पाद उपलब्ध कराए जा सकते हैं।

आयोग ने कहा कि एक्सपायरी तिथि और उत्पाद से संबंधित अनिवार्य विवरणों में जानबूझकर बदलाव करना धोखे, गलत ब्रांडिंग और भ्रामक प्रस्तुतीकरण से जुड़ी खाद्य धोखाधड़ी का गंभीर स्वरूप है।

भाषा राखी सुरेश

सुरेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए डिप्रिंट जिम्मेदार नहीं है.

Source: <https://www.etvbharat.com/hi/state/nhrc-raid-operation-to-alter-the-expiry-dates-of-food-products-underway-in-delhi-factory-sealed-dls26070204115>

दिल्ली: धड़ल्ले से चल रहा था खाद्य सामग्री की एक्सपायरी डेट बदलने का कारोबार, एनएचआरसी के छापे में हुए कई खुलासे

दिल्ली के ओखला फेज टू में खाद्य सामग्री का एक्सपायरी डेट बदलने का कार्य करने वाली एक फैक्ट्री को एनएचआरसी ने सील कर दिया.

By ETV Bharat Delhi Team

Published : July 2, 2026 at 8:27 PM IST

नई दिल्ली: राजधानी दिल्ली के ओखला फेज टू इलाके में खाद्य सामग्री की एक्सपायरी डेट बदलने का कार्य एक फैक्ट्री के अंदर बड़ी तेजी से चल रहा था. इस रैकेट का भंडाफोड़ एनएचआरसी और दिल्ली पुलिस ने मिलकर भंडाफोड़ किया. यहां बड़े पैमाने पर खाद्य सामग्रियों का एक्सपायरी डेट बदलकर नई एक्सपायरी डेट का लेबल लगाया जा रहा था.

एनएचआरसी ने इसे बड़ा अपराध बताया और कहा कि लोगों की जान के साथ ये फैक्ट्री मालिक खिलवाड़ कर रहे थे. मामले में छानबीन के बाद पता चला कि जिन खाद्य उत्पादों की एक्सपायरी डेट करीब होते हैं, उस पर नया लेबल लगाकर एक्सपायरी डेट एक्सटेंड कर दिया जाता है.

इस दौरान एनएचआरसी के सदस्य प्रियंक कानूनगो ने बताया कि उन्हें पता चला था कि इस फैक्ट्री के अंदर बाल मजदूर हैं, लेकिन अपनी टीम के साथ वहां पहुंचने पर देखा कि कि यहां कुछ और ही काम हो रहा है. उन्होंने तुरंत दिल्ली पुलिस को और तहसीलदार को मौके पर बुलाकर फैक्ट्री के अंदर रेड करवाया. इस दौरान उन्हें पता चला कि पुरानी डेट हटाकर नई एक्सपायरी डेट का लेबल लगाया जा रहा था.

ओखला स्थित इस फैक्ट्री में चलने वाला काम लोगों की स्वास्थ्य के लिए बेहद खतरनाक था हालांकि छापेमारी के दौरान दिल्ली पुलिस के जवान और मजिस्ट्रेट की टीम मौजूद रही और इलाके के फूड इंस्पेक्टर को भी बुलाया गया था ताकि इन पर कठोर कार्रवाई किया जा सके.

Source: <https://www.swatantraprabhat.com/article/182528/national-human-rights-commission-takes-suo-motu-cognizance-of-alleged>

मुज़फ्फरनगर में बंधुआ मजदूरों के कथित उत्पीड़न मामले पर राष्ट्रीय मानवाधिकार आयोग का स्वतः संज्ञान

यूपी सरकार से दो सप्ताह में रिपोर्ट तलब

By Swatantra Prabhat

Published On Jul 02, 2026 05:12 PM IST

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने उत्तर प्रदेश के मुज़फ्फरनगर जिले में एक पेपर प्लेट निर्माण फैक्ट्री में बंधुआ मजदूरों के कथित उत्पीड़न और अमानवीय व्यवहार के मामले का स्वतः संज्ञान लेते हुए उत्तर प्रदेश सरकार से विस्तृत रिपोर्ट मांगी है। आयोग ने इस प्रकरण को मानवाधिकारों के गंभीर उल्लंघन से जुड़ा मामला माना है।

मीडिया में प्रकाशित रिपोर्टों के अनुसार, मुज़फ्फरनगर के मंडी गांव स्थित एक पेपर प्लेट फैक्ट्री में 12 मजदूरों को करीब डेढ़ वर्ष तक कथित रूप से बंधक बनाकर काम कराया गया। आरोप है कि उनसे देर रात तक लगातार काम लिया जाता था, जबकि उन्हें पर्याप्त भोजन, उचित मजदूरी और मूलभूत सुविधाएं भी उपलब्ध नहीं कराई जाती थीं।

बताया गया कि पीड़ित मजदूरों में से एक किसी तरह फैक्ट्री से निकलने में सफल रहा और उसने तितावी थाने में शिकायत दर्ज कराई। शिकायत के बाद पुलिस ने छापेमारी कर अन्य मजदूरों को भी फैक्ट्री से मुक्त कराया।

मेडिकल जांच में कई मजदूरों के शरीर पर चोट, कटने के निशान, हड्डियां टूटने तथा लंबे समय तक शारीरिक प्रताड़ना के संकेत मिले हैं। पुलिस जांच में एक व्यक्ति की मृत्यु की भी पुष्टि हुई है। साथ ही यह जांच जारी है कि इस दौरान किसी अन्य व्यक्ति की भी मौत तो नहीं हुई।

राष्ट्रीय मानवाधिकार आयोग ने कहा कि यदि मीडिया में प्रकाशित तथ्य सही पाए जाते हैं, तो यह मानवाधिकारों का अत्यंत गंभीर उल्लंघन है। आयोग ने उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक (DGP) को नोटिस जारी करते हुए दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।

इसके अतिरिक्त आयोग ने मुज़फ्फरनगर के जिलाधिकारी को श्रम एवं रोजगार मंत्रालय की मानक कार्यप्रणाली (SOP) तथा बंधुआ मजदूरी प्रथा (उन्मूलन) अधिनियम, 1976 के प्रावधानों के अनुरूप पूरे मामले की जांच सुनिश्चित करने के निर्देश दिए हैं। आयोग ने यह भी कहा है कि सभी मुक्त कराए गए मजदूरों का ई-श्रम पोर्टल पर पंजीकरण कराया जाए तथा आयोग द्वारा 8 दिसंबर 2021 को जारी परामर्श के अनुसार उनके पुनर्वास और अन्य आवश्यक सहायता संबंधी कार्यवाई की जाए।

25 जून 2026 को प्रकाशित मीडिया रिपोर्टों के अनुसार, पीड़ित मजदूर उत्तर प्रदेश, बिहार, उत्तराखंड, राजस्थान, हरियाणा, छत्तीसगढ़, झारखंड तथा नेपाल के निवासी हैं। आरोप है कि उन्हें रेलवे स्टेशन, बस अड्डों और अन्य सार्वजनिक स्थानों से रोजगार, नियमित वेतन, भोजन और रहने की सुविधा का लालच देकर फैक्ट्री लाया गया था।

फैक्ट्री पहुंचने के बाद कथित रूप से उनके मोबाइल फोन और पहचान पत्र छीन लिए गए ताकि वे अपने परिवारों से संपर्क न कर सकें। रिपोर्टों में यह भी दावा किया गया है कि मजदूरों को डराने और उनके भागने से रोकने के लिए पिटबुल नस्ल के कुत्तों का इस्तेमाल किया जाता था।

अब राष्ट्रीय मानवाधिकार आयोग की निगरानी में मामले की जांच आगे बढ़ेगी। आयोग द्वारा मांगी गई रिपोर्ट के आधार पर आगे की कार्यवाई और पीड़ित मजदूरों के पुनर्वास संबंधी निर्णय लिए जाने की संभावना है।

Source: <https://vocaltv.in/national/nhrc-notice-wb-govt-php/cid18918639.htm>

एनएचआरसी ने कोलकाता में इमारत हादसे पर लिया स्वतः संज्ञान

By VocalTV Desk | Jul 2, 2026, 18:09 IST

नई दिल्ली, 02 जुलाई (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कोलकाता में निर्माणाधीन इमारत गिरने से पांच मजदूरों की मौत और 20 अन्य के घायल होने की घटना का स्वतः संज्ञान लिया है। आयोग ने राज्य के मुख्य सचिव, कोलकाता पुलिस आयुक्त और नगर आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

प्रकाशित खबरों के अनुसार गत 24 जून को निर्माण स्थल पर लगभग 40 मजदूर काम कर रहे थे, तभी निर्माणाधीन गोदाम की लोहे की संरचना का कंक्रीट का ढांचा अचानक ढह गया, जिससे कई मजदूर मलबे के नीचे दब गए। आरोप है कि स्वीकृत भवन योजना में खामियां थीं, जिसके कारण यह त्रासदी हुई।

आयोग ने रिपोर्ट में जांच की स्थिति के साथ-साथ मृतकों और घायलों के परिजनों को दिए गए मुआवजे (यदि कोई हो) का विवरण भी शामिल होने का निर्देश दिया है।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

Source: <https://vocaltv.in/national/nhrc-notice-up-govt-dgp-php/cid18918791.htm>

मुजफ्फरनगर में जबरन काम कराने के मामले को लेकर मानवाधिकार का उत्तर प्रदेश सरकार को नोटिस
By VocalTV Desk | Jul 2, 2026, 18:21 IST

नई दिल्ली, 02 जुलाई (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के मुजफ्फरनगर जिले की उस घटना का स्वतः संज्ञान लिया है, जहां एक कारखाने में डेढ़ साल तक 12 बंधुआ मजदूरों के साथ मारपीट और उन्हें पर्याप्त भोजन तथा मजदूरी के बिना आधी रात तक उनसे जबरन काम कराया गया है। इस मामले को लेकर आयोग ने राज्य के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

मीडिया में प्रकाशित खबरों के अनुसार मुजफ्फरनगर जिले के मंडी गांव में स्थित एक पेपर प्लेट निर्माण कारखाने में काम कर रहे कई मजदूरों में से एक मजदूर कारखाने से भागने में सफल रहा और उसने तितावी पुलिस स्टेशन में शिकायत दर्ज कराई। इसके बाद अन्य मजदूरों को बचाया जा सका। उनकी चिकित्सा जांच में कई चोटें पाई गईं, जिनमें खरोंच, घाव, हड्डियां टूटना और लंबे समय तक शारीरिक शोषण के लक्षण शामिल हैं। पुलिस को पता चला है कि एक व्यक्ति की मौत भी हो गई है और भी मौतों की आशंका की जांच जारी है।

खबरों के मुताबिक, पीड़ित उत्तर प्रदेश, बिहार, उत्तराखंड, राजस्थान, हरियाणा, छत्तीसगढ़, झारखंड सहित विभिन्न राज्यों के थे और उनमें से कुछ नेपाल से भी थे। कारखाने पहुंचने पर उनके मोबाइल फोन और पहचान पत्र कथित तौर पर जब्त कर लिए गए, जिससे वे अपने परिवारों से संपर्क नहीं कर पाए। इसके अलावा, मजदूरों को डराने और उन्हें भागने से रोकने के लिए पिट बुल कुत्तों का इस्तेमाल किया गया था।

आयोग ने मुजफ्फरनगर जिला मजिस्ट्रेट को श्रम एवं रोजगार मंत्रालय की मानक संचालन प्रक्रिया और बंधुआ मजदूरी प्रणाली (उन्मूलन) अधिनियम, 1976 के अनुसार मामले की जांच करने का निर्देश दिया है। साथ ही, 8 दिसंबर 2021 की अपनी सलाह 2.0 के अनुसार श्रमिकों को ई-श्रम पोर्टल पर तत्काल पंजीकृत करने का भी निर्देश दिया है।

Source: <https://www.bhaskarhindi.com/other/hindi-nhrc-member-priyank-kanoongo-denounce-fraudsters-tampering-food-and-drinks-labels-affecting-childrens-health-20260702190358-1322722>

Home /अन्य /दिल्ली के ओखला में एक्सपायर खाद्य...

दिल्ली के ओखला में एक्सपायर खाद्य पदार्थों का खुलासा, नकली लेबल लगाकर हो रही थी बिक्री
2 July 2026 11:44 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य प्रियंक कानूनगो ने गुरुवार को खाद्य और पेय पदार्थों पर फर्जी लेबल लगाने वाले गिरोह की कड़ी निंदा की। उन्होंने कहा कि इस तरह की धोखाधड़ी का सबसे ज्यादा असर बच्चों पर पड़ता है।

नई दिल्ली, 2 जुलाई (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य प्रियंक कानूनगो ने गुरुवार को खाद्य और पेय पदार्थों पर फर्जी लेबल लगाने वाले गिरोह की कड़ी निंदा की। उन्होंने कहा कि इस तरह की धोखाधड़ी का सबसे ज्यादा असर बच्चों पर पड़ता है। उन्होंने सोशल मीडिया प्लेटफॉर्म 'एक्स' पर लिखा, "बॉर्नविटा और मैगी जैसे उत्पादों पर फर्जी लेबल लगाकर बेचना भारत के बच्चों पर हमला है।" उन्होंने बताया, "दिल्ली के ओखला में शिकायत मिलने के बाद छापेमारी की गई। यहां एक गिरोह पकड़ा गया, जो खुद ही नकली एक्सपायरी डेट और पोषण संबंधी जानकारी (न्यूट्रिशन वैल्यू चार्ट) छापकर उत्पादों पर फर्जी लेबल लगा रहा था और फिर उन्हें बेच रहा था। कार्रवाई अभी जारी है, बाकी जानकारी बाद में दी जाएगी।" प्रियंक कानूनगो 'पिंजरा : द केज' नामक पुस्तक के लेखक भी हैं। पुस्तक में बाल संरक्षण संस्थानों में रहने वाले बच्चों के जीवन और संबंधित अधिकारियों की भूमिका पर विस्तार से जानकारी दी गई है। इससे पहले मीडिया रिपोर्ट्स के अनुसार, खाद्य सुरक्षा विभाग ने ओखला औद्योगिक क्षेत्र में एक परिसर पर छापामार बड़ी मात्रा में एक्सपायर हो चुके खाद्य पदार्थ बरामद किए थे। छापेमारी के दौरान पुलिस की टीम भी मौके पर मौजूद थी। मामले में आगे की जांच और कानूनी कार्रवाई जारी है। प्रियंक कानूनगो ने अपने सोशल मीडिया पोस्ट के साथ एक वीडियो भी साझा किया। वीडियो में वह उस गोदाम का निरीक्षण करते दिखाई दे रहे हैं, जहां बड़ी संख्या में सॉफ्ट ड्रिंक के कैन और खाद्य पाउडर के डिब्बे रखे हुए थे। वीडियो में वह उन डिब्बों की जांच करते नजर आते हैं, जिन पर असली लेबल के ऊपर नकली लेबल चिपकाए गए थे। इन फर्जी लेबलों पर गलत एक्सपायरी डेट और पोषण संबंधी जानकारी लिखी थी। उन्होंने मौके पर मौजूद अधिकारियों से पूरे मामले की जानकारी ली और उस व्यक्ति का नाम भी पूछा, जो कथित तौर पर राजधानी के बीचों-बीच इस फर्जी कारोबार को चला रहा था। इससे पहले भी कई रिपोर्टों में सामने आया है कि कुछ लोग विदेशी ब्रांडों के खाद्य उत्पादों को अवैध तरीके से आयात कर, उनकी नई पैकिंग करके और फर्जी लेबल लगाकर बेचते हैं। कई बार ये लोग बेहद कम कीमत पर एक्सपायर हो चुके उत्पाद खरीद लेते हैं और बाद में उन्हें बड़े किराना स्टोर, नामी दुकानों और ई-कॉमर्स प्लेटफॉर्म तक पहुंचा देते हैं। हालांकि, ऐसे मामलों में पहले भी छापेमारी, गिरफ्तारियां और कानूनी कार्रवाई हुई है, लेकिन इसके बावजूद ओखला जैसी घटनाएं लगातार सामने आती रहती हैं।

Source: <https://zeenews.india.com/hindi/india/delhi-ncr-haryana/crime/delhi-police-and-nhrc-raid-okhla-factor-expiry-dates-on-food-products-change/3259322>

Delhi News: ओखला की फैक्ट्री में थिनर से मिटाई जा रही थी फूड प्रोडक्ट्स की एक्सपायरी डेट, NHRC और पुलिस ने मारा छापा

Delhi News: ओखला फेज-2 स्थित एक फैक्ट्री में छापे के दौरान जांच टीम को कथित तौर पर कोल्ड ड्रिंक, देसी घी, चाउमीन, नमक, टोमैटो सॉस समेत कई खाद्य उत्पाद मिले, जिनकी एक्सपायरी डेट थिनर से मिटाकर उन पर नए लेबल लगाए जा रहे थे.

Written By Zee Media Bureau

Edited By: Renu Akarniya

Published: Jul 02, 2026, 04:28 PM IST

| Updated: Jul 02, 2026, 05:55 PM IST

Delhi News: राजधानी दिल्ली के ओखला फेज-2 स्थित एक फैक्ट्री में खाद्य उत्पादों की एक्सपायरी डेट बदलने के कथित मामले का खुलासा हुआ है. राष्ट्रीय मानवाधिकार आयोग (NHRC) की टीम ने दिल्ली पुलिस और स्थानीय प्रशासन के साथ संयुक्त छापेमारी कर इस कार्रवाई को अंजाम दिया. जांच के दौरान बड़ी मात्रा में विभिन्न खाद्य उत्पादों पर पुरानी एक्सपायरी डेट हटाकर नई तारीख के लेबल लगाए जाने का आरोप सामने आया.

NHRC के सदस्य प्रियंक कानूनगो ने बताया कि उन्हें शुरुआती सूचना बाल मजदूरी से संबंधित मिली थी. इसी सूचना के आधार पर उनकी टीम फैक्ट्री पहुंची. मौके पर पहुंचने के बाद मामला कुछ और ही निकला, जिसके बाद तुरंत दिल्ली पुलिस और तहसीलदार को बुलाकर फैक्ट्री में छापेमारी की गई.

छापे के दौरान जांच टीम को कथित तौर पर कोल्ड ड्रिंक, देसी घी, चाउमीन, नमक, टोमैटो सॉस समेत कई खाद्य उत्पाद मिले, जिनकी एक्सपायरी डेट थिनर से मिटाकर उन पर नए लेबल लगाए जा रहे थे. अधिकारियों के अनुसार यह काम बड़े स्तर पर किया जा रहा था.

प्रियंक कानूनगो ने कहा कि ऐसे कृत्य लोगों की सेहत के साथ गंभीर खिलवाड़ हैं. उन्होंने फूड इंस्पेक्टर को भी मौके पर बुलाया और उम्मीद जताई कि फैक्ट्री को सील कर जिम्मेदार लोगों के खिलाफ सख्त कानूनी कार्रवाई की जाएगी. उनका कहना था कि अगर एक्सपायरी खाद्य सामग्री बाजार में पहुंचती है तो इससे लोगों के स्वास्थ्य पर गंभीर खतरा पैदा हो सकता है.

वहीं, फैक्ट्री मालिक के भांजे हरपाल सिंह ने आरोपों पर अपना पक्ष रखते हुए कहा कि उनकी कंपनी खाद्य उत्पादों का निर्यात करती है और उनके पास सभी सामान के वैध बिल मौजूद हैं. उन्होंने स्वीकार किया कि उत्पादों पर नई एक्सपायरी डेट के लेबल लगाए जा रहे थे, लेकिन दावा किया कि यह प्रक्रिया निर्यात संबंधी आवश्यकताओं के अनुरूप की जा रही थी. उनके अनुसार कंपनी किसी भी प्रकार की अवैध गतिविधि में शामिल नहीं है.

फिलहाल मामले की जांच जारी है और संबंधित विभाग पूरे प्रकरण की कानूनी व तकनीकी पहलुओं से जांच कर रहे हैं.

Source: <https://royalbulletin.in/headlines/human-rights-notice-to-uttar-pradesh-government-regarding-forced-labor/article-195626>

मुजफ्फरनगर के मांडी में दोना फैक्टरी कांड पर NHRC का बड़ा एक्शन, यूपी के मुख्य सचिव और DGP को नोटिस जारी, 2 सप्ताह में मांगी रिपोर्ट

By अर्चना सिंह | Online News Editor

Jul 03, 2026 05:14 AM IST

मुजफ्फरनगर। चरथावल/तितावी थाना क्षेत्र के मांडी गांव स्थित दोना-पत्तल फैक्टरी में 12 मजदूरों को बंधक बनाकर करीब डेढ़ साल तक अमानवीय यातनाएं देने और एक मजदूर की गैर-इरादतन हत्या का यह खौफनाक मामला अब राष्ट्रीय मानवाधिकार आयोग (NHRC) तक पहुंच गया है। आयोग ने इस पूरे प्रकरण का स्वतः संज्ञान लेते हुए इसे मानवाधिकारों का घोर उल्लंघन माना है और उत्तर प्रदेश सरकार को कड़ा नोटिस जारी किया है। एनएचआरसी ने प्रदेश के मुख्य सचिव एसपी गोयल और पुलिस महानिदेशक (DGP) राजीव कृष्ण को दो हफ्ते के भीतर विस्तृत और स्पष्ट आख्या प्रस्तुत करने के निर्देश दिए हैं।

आयोग ने अपने सख्त आदेश में स्पष्ट कहा है कि यदि मीडिया रिपोर्ट्स में प्रकाशित तथ्य सही हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का अत्यंत संवेदनशील मामला है। आयोग ने मुजफ्फरनगर के जिलाधिकारी (DM) को भी केंद्रीय श्रम एवं रोजगार मंत्रालय की मानक संचालन प्रक्रिया (SOP) और बंधुआ मजदूरी प्रथा (उन्मूलन) अधिनियम-1976 के तहत पूरे मामले की मजिस्ट्रेट जांच कराने के निर्देश दिए हैं। इसके साथ ही 8 दिसंबर 2021 को जारी अपनी विशेष एडवाइजरी का हवाला देते हुए आयोग ने प्रशासन को आदेश दिया है कि मुक्त कराए गए सभी 12 पीड़ित श्रमिकों का तत्काल ई-श्रम पोर्टल पर अनिवार्य रूप से पंजीकरण कराया जाए ताकि उन्हें सरकारी मदद मिल सके।

राष्ट्रीय मानवाधिकार आयोग को भेजी गई और पुलिस जांच में सामने आई रिपोर्ट के अनुसार, पीड़ित मजदूर उत्तर प्रदेश, बिहार, उत्तराखंड, राजस्थान, हरियाणा, छत्तीसगढ़, झारखंड और पड़ोसी देश नेपाल के रहने वाले हैं। इन गरीब मजदूरों को अच्छी नौकरी, नियमित वेतन, मुफ्त भोजन और रहने की आलीशान सुविधा का लालच देकर मांडी गांव लाया गया था। फैक्टरी पहुंचते ही मुख्य आरोपी अंकित बालियान और उसके गुर्गों ने इन सभी के मोबाइल फोन और पहचान से जुड़े मूल दस्तावेज (जैसे आधार कार्ड/अन्य कागजात) जबरन जब्त कर लिए, ताकि वे अपने परिवारों से संपर्क न कर सकें। मजदूरों को डराने, धमकाने और फैक्टरी से भागने से रोकने के लिए परिसर में खूंखार पिटबुल कुत्तों को खुला छोड़ दिया जाता था।

श्रमिकों के मेडिकल परीक्षण में उनके शरीर पर खरोंच, गहरे कटने के निशान, लंबे समय से शारीरिक शोषण के संकेत और हड्डियां टूटने जैसी गंभीर चोटें पाई गई हैं। आधी रात तक भूखे-प्यासे रखकर इनसे जबरन काम कराया जाता था। इस बीच, पुलिस को नेपाल निवासी एक मजदूर अर्जुन टोपी की मौत का भी पता चला है, जबकि दो अन्य लापता मजदूरों के भी मारे जाने की आशंका में गहनता से जांच चल रही है।

Source: <https://www.tv9hindi.com/india/nhrc-sends-notice-to-uttar-pradesh-govt-over-plight-of-bonded-labour-in-muzaffarnagar-3838700.html>

Hindi News India NHRC sends notice to Uttar pradesh govt over plight of bonded labour in Muzaffarnagar

मुजफ्फरनगर में बंधुआ मजदूरी: NHRC ने लिया स्वतः संज्ञान, यूपी सरकार से दो हफ्ते में मांगी रिपोर्ट

मुजफ्फरनगर बंधुआ मजदूरी मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्वतः संज्ञान लिया है और यूपी सरकार से दो हफ्ते में रिपोर्ट मांगी है। NHRC ने कहा है कि बंधुआ मजदूरी के दावे अगर सही पाए जाते हैं तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है।

शिवांग माथुर | Edited By: सोनू शर्मा | Updated on: Jul 02, 2026 7:20 PM IST

उत्तर प्रदेश के मुजफ्फरनगर जिले में कथित बंधुआ मजदूरी और मजदूरों के साथ अमानवीय व्यवहार के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्वतः संज्ञान लिया है। आयोग ने उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक (DGP) को नोटिस जारी कर दो हफ्ते के भीतर विस्तृत रिपोर्ट मांगी है। ये मामला मुजफ्फरनगर के मंडी गांव स्थित एक पेपर प्लेट बनाने वाली फैक्ट्री का है, जहां 12 मजदूरों को करीब डेढ़ साल तक कथित रूप से बंधक बनाकर काम कराया गया। आरोप है कि उनसे आधी रात तक काम लिया जाता था और पर्याप्त भोजन और मजदूरी नहीं दी जाती थी, जबकि विरोध करने पर उनके साथ मारपीट की जाती थी।

बताया गया है कि एक मजदूर किसी तरह फैक्ट्री से भागने में सफल रहा। उसकी शिकायत के बाद तितावी थाना पुलिस ने कार्रवाई करते हुए बाकी मजदूरों को मुक्त कराया। मेडिकल जांच में मजदूरों के शरीर पर चोट, फ्रैक्चर, कट के निशान और लंबे समय तक शारीरिक प्रताड़ना के सबूत मिले हैं। पुलिस जांच में एक व्यक्ति की मौत की भी जानकारी सामने आई है। अब यह पता लगाया जा रहा है कि क्या इस मामले में और भी मौतें हुई हैं।

मानवाधिकारों के गंभीर उल्लंघन का मामला

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कहा है कि अगर दावे सही हैं तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। आयोग ने मुजफ्फरनगर के जिलाधिकारी को भी निर्देश दिया है कि श्रम एवं रोजगार मंत्रालय की स्टैंडर्ड ऑपरेटिंग प्रोसीजर (SOP) और बंधुआ मजदूरी प्रथा (उन्मूलन) अधिनियम, 1976 के तहत पूरे मामले की जांच कर कार्रवाई करें। इसके साथ ही आयोग ने सभी मुक्त कराए गए मजदूरों का तत्काल ई-श्रम पोर्टल पर रजिस्ट्रेशन कराने का भी निर्देश दिया है। यह कार्रवाई NHRC की एडवाइजरी 2.0 (8 दिसंबर 2021) के अनुरूप करने को कहा गया है।

यूपी-बिहार समेत कई राज्यों के रहने वाले पीड़ित

पीड़ित मजदूर उत्तर प्रदेश, बिहार, उत्तराखंड, राजस्थान, हरियाणा, छत्तीसगढ़, झारखंड समेत नेपाल के भी रहने वाले हैं। आरोप है कि उन्हें रेलवे स्टेशन, बस अड्डों और सार्वजनिक स्थानों से नौकरी, नियमित वेतन, भोजन और रहने की सुविधा का लालच देकर फैक्ट्री लाया गया। वहां पहुंचने के बाद उनके मोबाइल फोन और पहचान पत्र छीन लिए गए, ताकि वो अपने परिवार से संपर्क न कर सकें। रिपोर्ट में यह भी दावा किया गया है कि मजदूरों को डराने और भागने से रोकने के लिए पिटबुल कुत्तों का इस्तेमाल किया जाता था।

Source: <https://insamachar.com/nhrc-took-suo-motu-cognizance-of-reports-regarding-12-bonded-labourers-being-subjected-to-assault-and-forced-to-work-without-adequate-food-or-wages-at-a-factory-in-uttar-pradesh-muzaffarnagar-distri/>

भारत

NHRC ने यूपी के मुजफ्फरनगर जिले में एक कारखाने में डेढ़ साल तक 12 बंधुआ मजदूरों के साथ मारपीट और उन्हें पर्याप्त भोजन और मजदूरी के बिना जबरन काम कराने की खबरों का स्वतः संज्ञान लिया

Editor 2 जुलाई 2026

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने उत्तर प्रदेश के मुजफ्फरनगर जिले के मंडी गांव में स्थित एक पेपर प्लेट निर्माण कारखाने में डेढ़ साल तक बंधुआ मजदूरों को बिना पर्याप्त भोजन और मजदूरी के आधी रात तक जबरन काम कराने और उन पर अत्याचार किए जाने की मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। रिपोर्ट के अनुसार, एक मजदूर कारखाने से भागने में सफल रहा और उसने तितावी पुलिस स्टेशन में शिकायत दर्ज कराई। इसके बाद अन्य मजदूरों को बचाया जा सका। उनकी चिकित्सा जांच में कई चोटें पाई गईं, जिनमें खरोंच, घाव, हड्डियां टूटना और लंबे समय तक शारीरिक शोषण के लक्षण शामिल हैं। खबरों के अनुसार, पुलिस को पता चला है कि एक व्यक्ति की मौत भी हो गई है। और भी मौतों की आशंका की जांच जारी है।

आयोग ने पाया है कि समाचार रिपोर्ट में उल्लिखित तथ्य, यदि सत्य हैं, तो ये मानवाधिकारों के उल्लंघन के गंभीर मुद्दे हैं। अतः आयोग ने उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है। आयोग ने मुजफ्फरनगर के जिला मजिस्ट्रेट को श्रम एवं रोजगार मंत्रालय की मानक संचालन प्रक्रिया और बंधुआ मजदूरी प्रथा (उन्मूलन) अधिनियम, 1976 के आलोक में मामले की जांच करने का निर्देश दिया है। आयोग ने 8 दिसंबर, 2021 को जारी राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के परामर्श 2.0 के अनुसार श्रमिकों के ई-श्रम पोर्टल पर पंजीकरण हेतु तत्काल कार्रवाई का भी निर्देश दिया है।

25 जून, 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार, पीड़ित उत्तर प्रदेश, बिहार, उत्तराखंड, राजस्थान, हरियाणा, छत्तीसगढ़, झारखंड सहित विभिन्न राज्यों के थे और उनमें से कुछ नेपाल से भी थे। बताया जाता है कि उन्हें रेलवे स्टेशनों, बस स्टैंडों और अन्य सार्वजनिक स्थानों से रोजगार, नियमित वेतन, भोजन और आवास प्रदान करने के बहाने बहला-फुसलाकर कारखाने में लाया गया था। कारखाने पहुंचने पर उनके मोबाइल फोन और पहचान पत्र कथित तौर पर जब्त कर लिए गए, जिससे वे अपने परिवारों से संपर्क नहीं कर पाए। आरोप है कि मजदूरों को डराने और उन्हें भागने से रोकने के लिए पिट बुल कुत्तों का इस्तेमाल किया गया था।

Source: <https://insamachar.com/nhrc-has-taken-suo-motu-cognizance-of-the-incident-in-kolkata-where-at-least-five-workers-died-and-twenty-others-were-injured-following-the-collapse-of-an-under-construction-warehouse/>

NHRC ने कोलकाता में निर्माणाधीन गोदाम गिरने से कम से कम पांच मजदूरों की मौत और बीस अन्य के घायल होने की घटना का स्वतः संज्ञान लिया
Editor 2 जुलाई 2026

राष्ट्रीय मानवाधिकार आयोग-एनएचआरसी ने 24 जून 2026 को पश्चिम बंगाल के कोलकाता जिले के ताराताला क्षेत्र में एक निर्माणाधीन गोदाम गिरने से कम से कम पांच मजदूरों की मौत और बीस अन्य के घायल होने की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। खबरों में बताया गया कि निर्माणाधीन ध्वस्त संरचना में 12 से 15 लोग मलबे के नीचे फंस गए। आरोप है कि स्वीकृत भवन योजना में खामियों की वजह से यह दुर्घटना हुई।

आयोग ने कहा कि यदि तथ्य सही हैं, तो यह मानवाधिकार के उल्लंघन का गंभीर मामला है। आयोग ने इस सिलसिले में पश्चिम बंगाल के मुख्य सचिव, कोलकाता पुलिस आयुक्त और नगर निगम आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जांच की स्थिति और मृतकों एवं घायलों के परिजनों को यदि मुआवजे दिए गए हैं तो उसका विवरण भी देने को कहा गया है।

25 जून 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार, निर्माण स्थल पर लगभग चालीस मजदूर कार्यरत थे, तभी निर्माणाधीन गोदाम की लोहे की संरचना का कंक्रीट ढांचा अचानक ढह गया, जिससे कई मजदूर मलबे के नीचे दब गए।

Source: <https://hindi.livelaw.in/jharkhand-high-court/jharkhand-high-court-custodial-deaths-national-human-rights-commission-nhrc-custodial-rape-539641>

हिरासत में मौत और दुष्कर्म मामलों की न्यायिक जांच खत्म करने वाले NHRC के आदेश को झारखंड हाईकोर्ट में चुनौती

Amir Ahmad 2 July 2026 1:56 PM (3 mins read)

झारखंड हाईकोर्ट में जनहित याचिका दायर कर राष्ट्रीय मानवाधिकार आयोग (NHRC) के उस सर्कुलर को चुनौती दी गई, जिसके जरिए हिरासत में मौत, हिरासत से लापता होने और हिरासत में दुष्कर्म के मामलों में अनिवार्य न्यायिक जांच संबंधी अपने पहले के निर्देश को वापस ले लिया गया था।

याचिका में 14 मई 2024 का NHRC का सर्कुलर रद्द करने की मांग की गई। इस सर्कुलर में आयोग ने 4 सितंबर 2020 के अपने पूर्व निर्देश को भारतीय नागरिक सुरक्षा संहिता, 2023 (BNSS) लागू होने के बाद निष्प्रभावी बताते हुए उसे वापस और निरस्त कर दिया था।

याचिका में NHRC को यह निर्देश देने की भी मांग की गई कि वह झारखंड हाईकोर्ट के हालिया फैसले मोहम्मद मुमताज अंसारी बनाम झारखंड राज्य (2026 एससीसी ऑनलाइन झारखंड 617) के अनुरूप नए दिशा-निर्देश जारी करे। इस फैसले में हाईकोर्ट ने स्पष्ट किया था कि BNSS की धारा 196(2) के तहत होने वाली जांच न्यायिक मजिस्ट्रेट द्वारा ही की जानी अनिवार्य है और कार्यपालक मजिस्ट्रेट की जांच उसका विकल्प नहीं हो सकती।

याचिकाकर्ता मोहम्मद मुमताज अंसारी जो धनबाद सिविल कोर्ट में वकील हैं उनका कहना है कि NHRC का विवादित सर्कुलर BNSS की धारा 194(4) और धारा 196(2) की गलत व्याख्या पर आधारित है।

याचिका के अनुसार धारा 194(4) केवल कार्यपालक मजिस्ट्रेट को मृत्यु के प्रथम दृष्टया कारण का पता लगाने के लिए प्रारंभिक जांच (इनक्वेस्ट) करने का अधिकार देती है। वहीं धारा 196(2) हिरासत में मौत, हिरासत से लापता होने और हिरासत में दुष्कर्म जैसे मामलों में न्यायिक मजिस्ट्रेट द्वारा विस्तृत न्यायिक जांच अनिवार्य करती है।

याचिकाकर्ता का आरोप है कि NHRC ने दोनों धाराओं को एक-दूसरे का विकल्प मानते हुए यह गलत निष्कर्ष निकाला कि कार्यपालक मजिस्ट्रेट को जांच का अधिकार मिलने के बाद न्यायिक जांच की आवश्यकता समाप्त हो गई। जबकि दोनों प्रावधान अलग-अलग उद्देश्य पूरे करते हैं और उनकी प्रकृति भी अलग है।

याचिका में कहा गया कि 2020 के सर्कुलर को वापस लेकर NHRC ने मानवाधिकारों की रक्षा संबंधी अपने वैधानिक दायित्व के विपरीत कदम उठाया। याचिकाकर्ता का कहना है कि आयोग को हिरासत में मौत और दुष्कर्म जैसे मामलों में न्यायिक जांच की व्यवस्था को और मजबूत करना चाहिए था न कि उसे गलत कानूनी व्याख्या के आधार पर समाप्त करना चाहिए।

याचिका में यह भी कहा गया कि विवादित परिपत्र से हिरासत में मौत, हिरासत से लापता होने और हिरासत में दुष्कर्म के मामलों की जांच संबंधी प्रक्रियागत सुरक्षा व्यवस्था में खतरनाक कानूनी शून्य पैदा हो गया, जिससे ऐसे मामलों में जवाबदेही कमजोर पड़ने का खतरा है।

Source: <https://www.jagran.com/uttar-pradesh/lucknow-city-nhrc-notice-to-up-cs-dgp-over-muzaffarnagar-bonded-labor-40292924.html>

मुजफ्फरनगर बंधुआ मजदूरी मामले में मानवाधिकार आयोग ने लिया संज्ञान, मुख्य सचिव और DGP को भेजा नोटिस

By Manoj Kumar Tripathi Edited By: Sachin Sharma

Updated: Thu, 02 Jul 2026 10:31 PM (IST)

राष्ट्रीय मानवाधिकार आयोग ने मुजफ्फरनगर में बंधुआ मजदूरों के शोषण के मामले में उत्तर प्रदेश के मुख्य सचिव और डीजीपी को नोटिस भेजा है।

राज्य ब्यूरो, लखनऊ। राष्ट्रीय मानवाधिकार आयोग ने मुजफ्फरनगर में बंधुआ मजदूरों के शोषण के मामले में मुख्य सचिव एसपी गोयल और डीजीपी राजीव कृष्ण को नोटिस भेजा है।

आयोग ने मुख्य सचिव व डीजीपी से मुजफ्फरनगर में स्थित पेपर प्लेट फैक्टरी में 12 श्रमिकों के साथ मारपीट और उन्हें बंधुआ बनाने के मामले में दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है।

आयोग की जानकारी में यह बात आई है कि श्रमिकों को बिना पर्याप्त भोजन और मजदूरी के काम करने के लिए मजबूर किया जाता था। एक श्रमिक ने फैक्टरी से भागने के बाद थाने में शिकायत दर्ज कराई।

इसके बाद अन्य श्रमिकों को बचाया जा सका। मेडिकल जांच में श्रमिकों को खरोंच, कुत्तों के काटने निशान और हड्डी टूटने जैसी कई चोटें पाई गई थीं।

Source: <https://www.jagran.com/west-bengal/kolkata-nhrc-demands-answers-on-kolkata-taratala-warehouse-collapse-40292782.html>

बंगाल: तारातला गोदाम हादसे पर राष्ट्रीय मानवाधिकार आयोग सख्त, पुलिस आयुक्त व मुख्य सचिव को नोटिस

By Jagran News Edited By: Naveen Kumar

Updated: Thu, 02 Jul 2026 08:24 PM (IST)

राष्ट्रीय मानवाधिकार आयोग ने कोलकाता के तारातला में निर्माणाधीन गोदाम ढहने से 16 श्रमिकों की मौत के मामले में स्वतः संज्ञान लिया है।

राज्य ब्यूरो, कोलकाता। कोलकाता के तारातला में निर्माणाधीन गोदाम ढहने से 16 श्रमिकों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लेते हुए राज्य सरकार से जवाब तलब किया है। आयोग ने घटना को अत्यंत चिंताजनक बताते हुए कोलकाता के पुलिस आयुक्त, राज्य के मुख्य सचिव और कोलकाता नगर निगम के आयुक्त को नोटिस जारी कर जांच की प्रगति, पीड़ितों को दिए गए मुआवजे तथा अब तक उठाए गए कदमों का विस्तृत ब्योरा मांगा है।

उल्लेखनीय है कि 24 जून को ट्रांसपोर्ट डिपो रोड स्थित निर्माणाधीन गोदाम ढहने से 16 श्रमिकों की मौत हो गई थी। मुख्यमंत्री शुभेंदु अधिकारी ने प्रारंभिक रिपोर्ट के आधार पर कहा था कि हादसे की वजह भवन के नक्शे में खामी प्रतीत होती है।

जांच में अब तक गोदाम निर्माण कराने वाली कंपनी के मालिक तथा कोलकाता नगर निगम के पूर्व मेयर फिरहाद हकीम के पूर्व ओएसडी कालीचरण बनर्जी को गिरफ्तार किया जा चुका है।

जांच एजेंसियों का आरोप है कि दलालों और सिंडिकेट के माध्यम से त्रुटिपूर्ण नक्शे को नगर निगम से मंजूरी दिलाई गई। यह भी जांच की जा रही है कि नक्शे की स्वीकृति के बदले किसी प्रकार का अवैध वित्तीय लेनदेन हुआ था या नहीं। मामले में पूर्व मेयर फिरहाद हकीम की भूमिका को लेकर भी सवाल उठे हैं और जांच एजेंसियां इस पहलू की भी पड़ताल कर रही हैं।

उधर, हादसे के तकनीकी कारणों की जांच के लिए जादवपुर विश्वविद्यालय के विशेषज्ञों की टीम भी जांच में जुटी है। निर्माण इंजीनियरिंग विभाग के विशेषज्ञ यह पता लगा रहे हैं कि गोदाम निर्माण में इस्तेमाल सामग्री निर्धारित मानकों के अनुरूप थी या नहीं, निर्माण का डिजाइन सुरक्षित था या नहीं तथा निर्माण कार्य के दौरान किसी प्रकार की लापरवाही बरती गई थी या नहीं।

Source: <https://www.jagran.com/uttar-pradesh/muzaffarnagar-nhrc-takes-cognizance-of-muzaffarnagar-bonded-labor-case-40293008.html>

मानवाधिकार आयोग ने लिया बंधुआ मजदूरी प्रकरण का स्वतः संज्ञान, मुख्य सचिव और DGP को नोटिस

By Digital Desk Edited By: Shiv Govind Mishraa

Updated: Fri, 03 Jul 2026 12:32 AM (IST)

राष्ट्रीय मानवाधिकार आयोग ने मुजफ्फरनगर की दोना-पत्तल फैक्ट्री में बंधक बनाए गए श्रमिकों के मामले का स्वतः संज्ञान लिया है। आयोग ने मुख्य सचिव और डीजीपी को नोटिस भेजकर दो सप्ताह में विस्तृत रिपोर्ट मांगी है, साथ ही जिलाधिकारी को जांच के निर्देश दिए हैं।

जागरण संवाददाता, मुजफ्फरनगर। मांडी गांव की दोना-पत्तल फैक्ट्री में बंधक बनाए गए श्रमिकों के मामले का राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लेते हुए प्रदेश के मुख्य सचिव और डीजीपी को नोटिस भेजा है। इनसे दो सप्ताह में विस्तृत रिपोर्ट तलब की है। इसके साथ ही मुजफ्फरनगर के जिलाधिकारी को प्रकरण की जांच करने के निर्देश दिए हैं। बंधन मुक्त कराए गए सभी श्रमिकों का ई-श्रम पोर्टल पर पंजीकरण कराने के लिए भी जिलाधिकारी को निर्देशित किया गया है।

मानवाधिकार आयोग ने मीडिया रिपोर्ट के हवाले से पाया कि तितावी थाना क्षेत्र के मांडी गांव में स्थित इस फैक्ट्री में 12 श्रमिकों से डेढ़ वर्ष से बंधुआ मजदूरी कराई जा रही थी। बिना खाना और मानदेय दिए इनसे आधी-आधी रात तक लगातार काम कराया जाता था। एक श्रमिक के वहां से भागकर पुलिस को सूचना देने के बाद 23 जून को इस प्रकरण का पर्दाफाश हुआ।

श्रमिकों को कराया गया बंधन मुक्त

इसके बाद तितावी थाने में रिपोर्ट दर्ज करते हुए सभी श्रमिकों को बंधन मुक्त कराया गया। सभी श्रमिकों को यातना दी गई थी। उनके शरीर पर चोट और जखम के निशान थे। फ्रैक्चर भी था। श्रमिकों ने दावा किया था कि फैक्ट्री मालिकों के शोषण के कारण नेपाल के श्रमिक अर्जुन उर्फ टोपी की मौत हो गई थी। वहीं दो श्रमिक लापता हैं।

आयोग ने प्रकरण में जिलाधिकारी उमेश मिश्रा को निर्देशित किया है कि जांच श्रम एवं रोजगार मंत्रालय की मानक संचालन प्रक्रिया और बंधुआ श्रम पद्धति उन्मूलन अधिनियम, 1976 के अनुसार की जाए। आयोग ने पाया कि ये पीड़ित उत्तर प्रदेश, बिहार, उत्तराखंड, राजस्थान, हरियाणा, छत्तीसगढ़, झारखंड और कुछ नेपाल के निवासी हैं।

इनको रेलवे स्टेशन, बस अड्डों और सार्वजनिक स्थानों से रोजगार और अच्छे वेतन व खाने का लालच देकर बंधक बनाया गया था। फैक्ट्री में पहुंचते ही इनसे इनके पहचान पत्र, मोबाइल समेत सभी चीजें छीन ली गई थीं। इन पर नजर रखने और डराने के लिए पिटबुल को रखा गया था।

मुकदमा दर्ज कराया

23 जून को को मामले का पर्दाफाश होने के बाद तितावी थाने पर श्रम प्रवर्तन अधिकारी बालेश्वर सिंह की ओर से आरोपित फैक्ट्री मालिक अंकित बालियान व सुपरवाइजर शिवा त्यागी के विरुद्ध मानव तस्करी समेत बालश्रम, जबरन मजदूरी कराने के अलावा बंधक बनाकर जानबूझकर पीड़ा पहुंचाने की धारा में मुकदमा दर्ज कराया गया था।

एक श्रमिक की मौत को देखते हुए पुलिस ने मुकदमे में आरोपितों के विरुद्ध गैर इरादतन हत्या की धारा बढ़ाई है। फैक्ट्री मालिक प्रदीप बालियान, सुपरवाइजर शिवा त्यागी और श्रमिकों को लाने वाले आरोपित रबित उर्फ रेबिट को पुलिस गिरफ्तार कर चुकी है। बुधवार को प्रदीप का पुत्र अंकित बालियान नाटकीय ढंग से हरियाणा के पलवल जिले के होडल थाने में गिरफ्तार किया गया। इस मामले की एसआईटी जांच जारी है।

Source: <https://www.bhaskar.com/local/uttar-pradesh/muzaffarnagar/news/muzaffarnagar-bondage-factory-nhrc-notice-up-govt-138345411.html>

Hindi NewsLocalUttar pradeshMuzaffarnagarMuzaffarnagar Bondage Factory Case | NHRC Issues Notice To UP Govt

‘बंधुआ फैक्ट्री’ कांड पर यूपी सरकार को NHRC का नोटिस:मुख्य सचिव और DGP से दो हफ्ते में मांगा जवाब, DM को जांच के आदेश
वरुण कुमार शर्मा | मुजफ्फरनगर 10 घंटे पहले

मुजफ्फरनगर के मांडी गांव की दोना-पत्तल फैक्ट्री में 12 मजदूरों को बंधक बनाकर डेढ़ साल तक अमानवीय यातनाएं देने का मामला राष्ट्रीय मानवाधिकार आयोग (NHRC) तक पहुंच गया है। आयोग ने उत्तर प्रदेश सरकार को नोटिस जारी भेजा है। आयोग ने प्रदेश के मुख्य सचिव एसपी गोयल और पुलिस महानिदेशक (DGP) राजीव कृष्ण से दो हफ्ते में पूरी रिपोर्ट मांगी है।

एनएचआरसी ने अपने आदेश में साफ कहा- यदि मीडिया रिपोर्ट में प्रकाशित तथ्य सही हैं तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। आयोग ने जिलाधिकारी को श्रम एवं रोजगार मंत्रालय की मानक संचालन प्रक्रिया (SOP) और बंधुआ मजदूरी प्रथा (उन्मूलन) अधिनियम-1976 के तहत पूरे मामले की विस्तृत जांच कराने के निर्देश दिए हैं।

साथ ही आयोग ने 8 दिसंबर 2021 को जारी अपनी एडवाइजरी के अनुसार सभी मुक्त कराए गए श्रमिकों का तत्काल ई-श्रम पोर्टल पर पंजीकरण सुनिश्चित करने को भी कहा है।

दरअसल मुजफ्फरनगर के मांडी गांव की दोना-पत्तल फैक्ट्री में उत्तर प्रदेश, बिहार, झारखंड, हरियाणा, राजस्थान, उत्तराखंड, छत्तीसगढ़ समेत कई राज्यों और नेपाल के मजदूरों को नौकरी का झांसा देकर लाया गया था।

आरोप है कि फैक्ट्री पहुंचने के बाद उनके मोबाइल फोन और पहचान पत्र छीन लिए गए। उन्हें पर्याप्त भोजन और मजदूरी दिए बिना देर रात तक जबरन काम कराया जाता था। विरोध करने पर मारपीट की जाती थी। भागने से रोकने के लिए पिटबुल कुत्तों का इस्तेमाल किया जाता था।

बताया गया है कि एक मजदूर किसी तरह फैक्ट्री से भागकर तितावी थाने पहुंचा। इसके बाद पुलिस ने छापेमारी कर बाकी मजदूरों को मुक्त कराया। मेडिकल जांच में कई मजदूरों के शरीर पर गंभीर चोटें, पुराने घाव और हड्डी टूटने के निशान मिलने का दावा किया गया। रिपोर्ट में एक मजदूर की मौत का भी उल्लेख है, जबकि पुलिस अन्य संभावित मौतों की भी जांच कर रही है।

एनएचआरसी के स्वतः संज्ञान लेने के बाद यह मामला अब केवल जिला या राज्य स्तर तक सीमित नहीं रह गया है। आयोग की निगरानी में होने वाली जांच और यूपी सरकार की रिपोर्ट पर अब पूरे देश की नजर रहेगी।

Source: <https://www.jagran.com/news/national-nhrc-notice-to-up-govt-on-muzaffarnagar-bonded-labor-abuse-40292993.html>

श्रमिकों पर हमले में NHRC का UP सरकार और DGP को नोटिस, दो सप्ताह में मांगी विस्तृत रिपोर्ट

By Digital Desk Edited By: Garima Singh

Updated: Thu, 02 Jul 2026 11:53 PM (IST)

राष्ट्रीय मानवाधिकार आयोग ने मुजफ्फरनगर में 12 बंधुआ श्रमिकों पर कथित अत्याचारों के मामले में यूपी सरकार और डीजीपी को नोटिस जारी किया है।

डिजिटल डेस्क, नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार को मुजफ्फरनगर जिले में एक फैक्ट्री में 12 बंधुआ श्रमिकों के खिलाफ कथित अत्याचारों के मामले में उत्तर प्रदेश सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किया है। मानवाधिकार पैनल ने अधिकारियों से दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

एक बयान में राष्ट्रीय मानवाधिकार आयोग ने कहा कि उसने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें "12 बंधुआ श्रमिकों को कैद में पीटा गया और उन्हें पर्याप्त भोजन और वेतन के बिना लगभग डेढ़ साल तक मध्यरात्रि तक काम करने के लिए मजबूर किया गया" बताया गया है।

यूपी सरकार और डीजीपी से दो सप्ताह में रिपोर्ट मांगी

यह घटना मुजफ्फरनगर जिले के मंडी गांव में एक पेपर प्लेट निर्माण फैक्ट्री में हुई थी। श्रमिक ने फैक्ट्री से भागने में सफलता पाई और तितावी पुलिस स्टेशन में शिकायत दर्ज कराई, जिसके परिणामस्वरूप अन्य श्रमिकों को बचाया गया।

एनएचआरसी ने कहा, "उनकी चिकित्सा जांच में कई चोटें, जैसे कि खरोंच, कट, फ्रैक्चर और लंबे समय तक शारीरिक शोषण के संकेत मिले। रिपोर्ट के अनुसार, पुलिस ने पाया कि एक व्यक्ति की भी मौत हो गई है। यह जांच की जा रही है कि क्या और भी मौतें हुई हैं।"

एक फैक्ट्री में 12 श्रमिकों पर अत्याचार का आरोप

आयोग ने यह भी देखा कि यदि समाचार रिपोर्ट का सामग्री सत्य है, तो यह मानवाधिकारों के उल्लंघन के गंभीर मुद्दे उठाती है। इसलिए, आयोग ने उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी किया है, जिसमें दो सप्ताह में इस पर विस्तृत रिपोर्ट मांगी गई है।

मानवाधिकार निकाय ने मुजफ्फरनगर के जिला मजिस्ट्रेट को भी निर्देश दिया है कि वे श्रम और रोजगार मंत्रालय की मानक संचालन प्रक्रिया के अनुसार और बंधुआ श्रमिक प्रणाली (उन्मूलन) अधिनियम, 1976 के प्रकाश में इस मामले की जांच करें।